Fifth Lok Sabha XII Session ((11/11/1974 to 20/12/1974)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 11, 1974/Kartika 20, 1896 (Saka)

No. 426

11 A.M.

1. Obituary References

The Speaker made references to the passing away of (1) Shri V. K. Krishna Menon, who was a sitting Member of Lok Sabha; and (2) Shri Tajamul Husain, who was a Member of the Constituent Assembly and Provisional Parliament; Shri Bhola Nath Master, who was a Member of the Fourth Lok Sabha; and Shri Khub Chand Sodhia, who was a Member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1 and 2 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nes. 1—25 and 27—200 were laid on the Table.

4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Shyamnandan Mishra regarding the alleged failure of the Government to prevent the assault by the Central Police, the C.R.P. and the B.S.F., on peaceful satyagrahis including the Sarvodaya leader Shri Jaya Prakash Narain on the 4th November, 1974 at Patna.

Shri Shyamnandan Mishra then asked for leave for the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 3 P.M.

5. Papers Laid on the Table

4

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) issued by the President under provisions of article 123(2)(a) of the Constitution:
 - (i) The Maintenance of Internal Security (Amendment) Ordinance, 1974, (No. 11 of 1974) promulgated by the President on the 17th September, 1974.
 - (ii) The Sick Textile Undertakings (Nationalisation) Ordinance, 1974, (No. 12 of 1974) promulgated by the President on the 21st September, 1974.
 - (iii) The Representation of the People (Amendment) Ordinance, 1974 (No. 13 of 1974) promulgated by the President on the 19th October, 1974.
- (2) An explanatory statement (Hindi and English versions) given reasons for immediate legislation by the Sick Textile Undertakings (Nationalisation) Ordinance, 1974, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (3) (a) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Re-development) Act, 1943, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat—
 - (i) The Gujarat Slum Areas (Improvement, Clearance and Re-development) (Constitution of Board) (Amendment) Rules 1974, published in Notification No. GH|J|47|74|SCB-1073|A-1, in Gujarat Government Gazette dated the 31st August, 1974.
 - (ii) Notification No. GH|J|48|74|SCB-1073|A-1, published in Gujarat Government Gazette dated the 31st August, 1974.
 - (iii) Notification No. GH|J|51|74|SCB|1073|A-1, published in Gujarat Government Gazette dated the 26th September, 1974.
- (b) A statement explaining reasons for not laying the Hindi versions of the above Notifications.
- (4) A copy of the Sugarcane (Control) Amendment Order, 1974, (Hindi and English versions) published in Notification No. G.S.R. 402(E) in Gazette of India dated the 25th September, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971:—
 - (i) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1974, published in Notification No. S.O. 2484 in Gazette of India dated the 28th September, 1974.

- (ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1974, published in Notification No. S.O. 544(E) in Gazette of India dated the 16th September, 1974.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971:—
 - (i) The Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme, 1974, published in Notification No. S.O. 2485 in Gazette of India dated the 28th September, 1974.
 -)ii) The Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1974, published in Notification No. S.O. 545(E) in Gazette of India dated the 16th September, 1974.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956:—
 - (i) G.S.R. 954 published in Gazette of India dated the 7th September, 1974 making certain amendment to Notification No. G.S.R. 734 dated the 23rd August, 1958.
 - (ii) G.S.R. 935 published in Gazette of India dated the 7th September, 1974 making certain amendment to Notification No. G.S.R. 734 dated the 23rd August, 1958.
- (8) A copy of the Central Excise (Ninth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1046 in Gazette of India dated the 28th September, 1974, under section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - G.S.R. 404(E) published in Gazette of India dated the 26th September, 1974 together with an explanatory memorandum.
 - (ii) S.O. 2486 published in Gazette of India dated the 28th September, 1974 together with an explanatory memorandum.
 - (iii) G.S.R. 418(E) published in Gazette of India dated the 10th October, 1974.
 - (iv) G.S.R. 419(E) published in Gazette of India dated the 10th October, 1974.
 - (v) The Notified Goods (Prevention of Illegal Import) Amendment Rules, 1974, published in Notification No. G.S.R. 420(E) in Gazette of India dated the 10th October, 1974.
 - (vi) G.S.R. 428(E) published in Gazette of India dated the 16th October, 1974 together with an explanatory memorandum.

- (vii) G.S.R. 436 (E) and G.S.R. 437 (E) published in Gazette of India dated the 28th October, 1974 together with an explanatory memorandum.
 - (viii) G.S.R. 441(E) published in Gazette of India dated the 30th October, 1974 together with an explanatory memorandum.
- (ix) G.S.R. 442(E) published in Gazette of India dated the 30th October, 1974 together with an explanatory memorandum.
- (10) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) Notification No. (GHN 277) GST 1074/(S. 49) (33)-TH published in Gujarat Government Gazette dated the 7th August, 1974 making certain amendment to Notification No. (GHN 627) GST 1070/(S. 49)-TH dated the 29th April, 1970.
 - (ii) Notification No. (GHN 278) GST 1074/(S. 49)-(34)-TH in Gujarat Government Gazette dated the 8th August, 1974 making certain amendment to Notification No. (GHN 627) GST 1070/(S. 49)-TH dated the 29th April, 1970.
- (11) A copy of the Gujarat Education Cess (Validation) Act, 1974 (Hindi and English versions) (President's Act No. 11 of 1974) published in Gazette of India dated the 28th September, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 387(E) published in Gazette of India dated the 7th September, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 956 published in Gazette of India, dated the 7th September, 1974 together with an explanatory memorandum.
 - (iii) G.S.R. 957 published in Gazette of India dated the 7th September, 1974 together with an explanatory memorandum.
 - (iv) G.S.R. 958 published in Gazette of India dated the 7th September, 1974 together with an explanatory memorandum.
 - (v) G.S.R. 989 published in Gazette of India dated the 14th September, 1974 together with an explanatory memorandum.
 - (vi) G.S.R. 1074 published in Gazette of India dated the 5th October, 1974 together with an explanatory memorandum.
 - (vii) G.S.R. 415(E) published in Gazette of India dated the 9th October, 1974 together with an explanatory memorandum.
 - (viii) G.S.R. 1102 published in Gazette of India dated the 12th October, 1974 together with an explanatory memorandum.
 - (ix) G.S.R. 421(E) published in Gazette of India dated the 12th October, 1974 together with an explanatory memorandum.

Ĺ

- (x) G.S.R. 440(E) published in Gazette of India dated the 30th October, 1974 together with an explanatory memorandum.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972:—
 - The Wild Life (Stock Declaration) Rules, 1974, published in Notification No. G.S.R. 408(E) in Gazette of India dated the 1st October, 1974.
 - (ii) The Wild Life (Transactions and Taxidermy) Rules, 1974, published in Notification No. G.S.R. 409(E) in Gazette of India dated the 1st October, 1974.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Punjab Municipal (Chandigarh Amendment) Bill, 1974, as passed by Rajya Sabha.

7. Assent to Bills

- (i) Secretary-General laid on the Table following five Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Esso (Acquisition of Undertakings in India) Amendment Bill, 1974.
 - (2) The Payment of Bonus (Amendment) Bill, 1974.
 - (3) The Appropriation (No. 3) Bill, 1974.
 - (4) The Appropriation (Railways) No. 4 Bill, 1974.
 - (5) The Interest-tax Bill, 1974.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament and assented to:—
 - (1) The Cinematograph (Amendment) Bill, 1974.
 - (2) The Coal Mines (Conservation and Development) Bill, 1974.
 - (3) The Major Port Trusts (Amendment) Bill. 1974.
 - (4) The Companies (Temporary Restrictions on Dividends) Bill, 1974.
 - (5) The Additional Emoluments (Compulsory Deposit) Bill, 1974.
 - (6) The Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974.
 - (7) The University of Hyderabad Bill, 1974.
 - (8) The Constitution (Thirty-fourth Amendment) Bill, 1974.
 - (9) The Companies (Amendment) Bill, 1974.
 - (10) The Delhi Sikh Gurdwaras (Amendment) Bill, 1974.
 - (11) The Oil Industry (Development) Bill, 1974.

6. Report of Pay Committee-Laid on the Table

Secretary-General laid on the Table a copy of the Report (along with other connected documents) submitted by the Committee of Parliament appointed on the 16th August, 1973 to advise the Chairman of Rajya Sabha and the Speaker of Lok Sabha on the changes considered desirable in the structure of pay and allowances, leave and pensionary benefits to the officers and all categories of staff of the Rajya Sabha and Lok Sabha Secretariats in the context of the decisions of the Government on the recommendations of the Third Pay Commission.

9. Motion Regarding Report of Select Committee-Extension of Time

Shri S. M. Siddayya moved the following motion:-

"That this House do extend upto the last day of the next Budget Session (1975), the time for the presentation of the Report of the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi."

The motion was adopted.

10. Statements by Ministers

- (i) The Minister of Railways laid on the Table a statement regarding fire in a second class coach of train No. 14 Down Upper India Express near Manoharganj station on the Northern Railway on the 31st October, 1974.
- (ii) The Minister of Parliamentary Affairs made a statement regarding cancellation of sitting of Lok Sabha on Thursday, the 14th November, 1974.

The House agreed.

11. Matter under Rule 377

Shri Atal Bihari Vajpayee raised matter regarding steep decline in the Price of cotton in Punjab, Haryana and Rajasthan compelling farmers for distress sale of their produce and failure of Cotton Corporation of India to purchase their cotton at reasonable paice.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M)

12. Government Bill-under consideration

The Navy (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Janaki Ballav Patnaik.

The following Members took part in the debate:—

- (1) Shri Jharkhande Rai
- (2) Shri B. S. Chowhan
- (3) Shri Mohammad Ismail

Shri Janaki Ballav Patnaik replied to the debate. The motion for consideration of the Bill was adopted. The discussion was interrupted by Adjournment Motion.

13. Adjournment Motion

At 3 P.M. Shri Shyamnandan Mishra moved the following motion:—
"That the House do now adjourn."

The following Members took part in the debate:-

- (1) Shri Bhagwat Jha Azad
 - (2) Shri Samar Mukherjee
 - (3) Shri Priya Ranjan Das Munsi
 - (4) Shri Indrajit Gupta
 - (5) Shri Ramsahai Pandey
 - (6) Shri Atal Bihari Vajpayee
 - (7) Shri K. Hanumanthaiya
 - (8) Shri J. Matha Gowder
 - (9) Shri Bibhuti Mishra
- (10) Shri Janeshwar Misra
- (11) Shri H. K. L. Bhagat
- (12) Shri S. A. Shamina
- (13) Shri Nawal Kishore Sinha
- (14) Shri Madhu Limaye
- (15) Shri Ram Shekhar Prasad Singh
- (16) Shri P. G. Mavalankar
- (17) Shri K. Brahmananda Reddy.

Shri Shyamnandan Mishra replied to the debate.

On the motion the House divided, Ayes Nil; Noes 119. The motion was accordingly negatived.

14. Government Bill-Under Consideration

The Navy (Amendment) Bill, 1974, as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, was taken up.

Clauses 2 to 19 were adopted.

The discussion on the Bill was not concluded.

11.09 P.M.

(Lok Sabha adjourned t.ll 11 A.M. on Tuesday, the 12th November, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 12, 1974/Kartika 21, 1896 (Saka)

No. 427

11.01 A. M.

1. Starred Questions

Starred Questions Nos. 21, 22, 24, 25 and 27 were orally answered. Starred Question No. 35 had been postponed for answer on 3-12-1974. Replies to Unstarred Questions Nos. 201—232, 234—236, 238—282, 284—351, 353—372 and 374—400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—232, 234—236, 238—282, 284—351, 353—372 and 374—400 were laid on the Table.

3. Question of Privilege

Sarvashri Madhu Limaye, Atal Bihari Vajpayee and Jyotirmoy Basu sought to raise question of privilege regarding the import licences case.

The Minister of Home Affairs made a *statement on the subject.

The Speaker observed that he would consider how this matter could be discussed by the House.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Petroleum Products (Regulation of Supply to Retail Outlets) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 396(E) in Gazette of India dated the 18th September, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
 - (i) Order No. 22 of the Delimitation Commission in respect of the State of Haryana, published in Notification No. S.O. 535(E) in Gazette of India dated the 11th September, 1974.
 - (ii) Order No. 23 of the Delimitation Commission in respect of the State of Rajasthan, published in Notification No. S. O. 587(E) in Gazette of India dated the 4th October, 1974.

^{*}Made at 5.30 P.M.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) The Monopolies and Restrictive Trade Practices (Amendment) Rules, 1974, published in Notification No. G.S.R. 1016 in Gazette of India dated the 7th September, 1974.
 - (ii) The Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1974, published in Notification No. G.S.R. 1017 in Gazette of India dated the 14th September, 1974.
- (4) A copy of the Cost Accounting Records (Sugar) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 982 in Gazette of India dated the 14th September, 1974, under sub-section (3) of section 642 of the Companies Act, 1956.
- (5) A copy each of the following papers (Hindi version) under section 62 of the Monopolies and Restrictive Trade Practices Act. 1969:—
 - (i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1972 to 31st December, 1972.
 - (ii) Report on the working and administration of the Monopolies and Restrictive Trade Practices Act, 1969 for the period 1st January, 1972 to 31st December, 1972.
- (6) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 21(3)(b) of the said Act in the case of Ms. Vidyut Metallics (Prop. Panama Private Limited) Calcutta and the Order dated 16th July, 1973 of the Central Government thereon.
 - (ii) Report under section 22(3)(b) of the said Act in the case of Mls. T. V. Sundram Iyengar and Sons Private Limited, Madurai and the Order dated 2nd December, 1972 of the Central Government thereon.
 - (iii) Report under section 22(3)(b) of the said Act in the case of M|s. Kamani Tubes Private Limited, Bombay and the Order dated the 28th February, 1974 of the Central Government thereon.
 - (iv) Report under section 21(3)(b) of the said Act in the case of M|s. Gwalior Rayon, Silk Manufacturing (Wvg.) Company Limited, Nagda (Madhya Pradesh) and the Order dated the 3rd May, 1974 of the Central Government thereon.
 - (v) Report under section 23(6) of the said Act in the case of M|s. Macneill and Barry Limited, Calcutta and order dated the 19th February, 1973 of the Central Government thereon.
- (7) A statement regarding prosecution of persons found guilty of indulging in restrictive trade practices, in pursuance of an assurance given by the Minister of Law, Justice and Company Affairs on the 20th August, 1974 during a supplementary on Starred Question No. 413.

(8) A copy of the Railways Red Tariff (Sixth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1060 in Gazette of India dated the 28th September, 1974, issued under section 47 of the Indian Railways Act, 1890.

5. Calling Attention

*

Shri S. M. Banerjee called the attention of the Minister of Energy to the reported serious power crisis in the country, especially in U.P., hitting industries and agriculture.

The Minister of Energy made a statement in regard thereto.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned at 1.55 P.M. and re-assembled at 3.05 P.M.)

7. Government Bills-Passed

(i) The Navy (Amendment) Bill, 1973 as passed by Rajya Sabha

Clause-by-clause consideration of the Bill, as passed by Rajya Sabha, continued.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janaki Ballav Patnaik.

The following Members took part in the debate:-

- (1) Shri P. K. Deo
- (2) Shri S. M. Banerjee
- (3) Shri M. Ram Gopal Reddy
- (4) Shri Janaki Ballav Patnaik

The motion was adopted and the Bill, as amended, was passed.

(ii) The Indian Works of Defence (Amendment) Bill. 1973, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Janaki Ballav Patnaik.

The following Members took part in the debate:-

- (1) Shri Mohammad Ismail
- (2) Shri S. M. Banerjee
- (3) Shri R. R. Sharma
- (4) Shri J. Matha Gowder
- (5) Shri Nathu Ram Ahirwar

(6) Shri Janeshwar Misra

Shri Janaki Ballav Patnaik replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janski Ballav Patnaik.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill-Under Consideration

The Reserve Bank of India (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri Virendra Agarwala
- (2) Shri Noorul Huda
- (3) Shri C. K. Chandrappan
- (4) Shri Nathuram Mirdha
- (5) Shri J. Matha Gowder
- (6) Shri Nathu Ram Ahirwar (Speech unfinished).

The discussion was not concluded.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th November, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 15, 1974 Kartika 24, 1896 (Saka)

No. 428

11.02 A. M.

1. Starred Questions

Starred Questions Nos. 61, 62, 64, 65 and 67 were orally answered. Starred Questions Nos. 68 and 74 were postponed to a later date. Replies to Starred Questions Nos. 63, 66, 69—73 and 75—80 were laid on the Table.

Replies to Starred Questions Nos. 41—54 and 56—60 for the 14th November, 1974 were also laid on the Table today, the sitting of Lok Sabha fixed for the 14th November, 1974 having been cancelled.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—652, 654—680, 682—690, 692—736, 738—759, 761—768, 770—774, 776, 777 and 779—800 were laid on the Table.

Replies to Unstarred Questions Nos. 401—427, 429—539, 541—564 and 567—600 for the 14th November, 1974 were also laid on the Table.

3. Questions of Privilege

(1) Sarvashri Madhu Dandavate, Madhu Limaye, Shyamnandan Mishra, Atal Bihari Vajpayee, Jyctirmoy Bosu and Samar Guha sought to raise question of privilege regarding the statement made by the Minister of Home Affairs on the 11th November, 1974 about assault by the police on Shri Jayaprakash Narayan at Patna on the 4th November, 1974

The Minister of Home Affairs made a statement. He expressed regret for the incident. The matter was treated as closed.

(2) Shri Digvijaya Narain Singh raised a question of privilege regarding alleged incorrect intimation sent to the Speaker, Lok Sabha, about the arrest of Sarvashri Digvijaya Narain Singh and Satyendra Narayan Sinha, M.Ps., at Patna.

The Speaker observed that he would look into the matter.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Third Amendment) Rules, 1974, published in Notification No. S.O. 567(E) in Gazette of India dated the 21st September, 1974.
 - (ii) The Income-tax (Fourth Amendment) Rules, 1974, published in Notification No. S.O. 615(E) in Gazette of India dated the 17th October, 1974.
- (2) A copy of the Wealth-tax (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 599(E) in Gazette of India dated the 8th October, 1974, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1020 published in Gazette of India dated the 14th September, 1974 together with an explanatory memorandum.
 - (ii) G.S.R. 1157 published in Gazette of India dated the 19th October, 1974 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Third Amendment) Rules, 1974, published in Notification No. G.S.R. 1034 in Gazette of India dated the 21st September, 1974 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 1035 in Gazette of India dated the 21st September, 1974 together with an explanatory note.
- (5) A copy of the Seamen's Provident Fund (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1057 in Gazette of India dated the 18th September, 1974, under section 24 of the Seamen's Provident Fund Act, 1966.
- (6) A copy of the Aluminium (Control) Third Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 586(E) in Gazette of India dated the 3rd October, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Report (1974) of the Tariff Commission on the Review of Dyestuffs Industry (Hindi version) under subsection (2) of section 16 of the Tariff Commission Act, 1951.
- (8) A copy of the Industrial Disputes (Central) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1151 in Gazette of India dated the 26th October, 1974, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947.

- (9) A copy of the Income-tax (Fifth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 627(E) in Gazette of India dated the 2nd November, 1974, under section 296 of the Income-tax Act, 1961.
- (10) A copy of Notification No. F.5(9)-W&M/74 (Hindi and English versions) published in Gazette of India dated the 14th November, 1974 regarding Market Loans floated by the Central Government.
- (11) A copy of the Capital Issues (Applications for Consent) (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 541(E) in Gazette of India dated the 13th September, 1974, under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th November, 1974, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974, up to the last day of the first week of the Ninety-first Session of Rajya Sabha.

6. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of External Affairs to the reported recent entry of US Naval Force, into Indian Ocean in flagrant defiance not only of the protest of India and other littoral countries but also of the U.N. Resolution and the Government's reaction thereto.

The Minister of External Affairs made a statement in regard thereto.

7. Report of Public Accounts Committee

Shri Narain Chand Parashar presented the Hundred and thirty-fourth Report of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Defence Services), (Railways) and (Posts and Telegraphs) for the years 1972-73 and action taken by Government on the recommendations contained in their Ninety-sixth Report.

8. Report of Railway Convention Committee

Shri B. S. Murthy presented the Third Report of the Railway Convention Committee, 1973 on action taken by Government on the recommendations contained in the Second Report of the Railway Convention Committee, 1971.

9. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th November, 1974.

10. Motion regarding Report of Select Committee-Extension of time

Shri Tridib Chaudhuri moved the following motion:-

"That this House do extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation

of the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs duties."

The motion was adopted.

(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.05 P.M.)

11. Government Bill-Under Consideration

The Reserve Bank of India (Amendment) Bill, 1974 as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 12th November, 1974, continued.

The following Members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri M. C. Daga (Speech unfinished)

The discussion was not concluded.

12. Motion regarding Forty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:-

"That this House do agree with the Forty-sixth Report of Committee on Private Members' Bills and Resolutions presented to the House on the 12th November, 1974."

The motion was adopted.

13. Private Members' Bills-Introduced

- · (1) The Oil-seeds and Edible Oils Production Bill, 1974 by Shri Madhu Limaye.
- (2) The Constitution (Amendment) Bill, 1974 (Substitution of article 17) by Shri Khemchandbhai Chavda.
- (3) The Constitution (Amendment) Bill, 1974 (Amendment of article 366 and insertion of new article 371F) by Shri Narain Chand Parashar.
- (4) The Constitution (Amendment) Bill, 1974 (Amendment of articles 56 and 156) by Shri Madhu Limaye.
- (5) The Constitution (Amendment) Bill, 1974 (Amendment of articles 75 and 164) by Shri Madhu Limaye.

14. Private Members' Bill-Under Consideration

The Constitution (Amendment) Bill, 1974 (Insertion of new article 83A) by Shri C. K. Chandrappan

Shri C. K. Chandrappan concluded his speech on the motion for consideration of the Bill moved by him on the 23rd August, 1974.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate:-

- (1) Shri M. C. Daga 🗸
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri M. Ram Gopal Reddy
- (4) Shri M. Kathamuthu
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Rana Bahadur Singh
- (7) Shri T. Sohan Lal
- (8) Shri Madhu Dandavate
- (9) Shri K. Hanumanthaiya
- (10) Shri J. Matha Gowder
- (11) Dr. (Smt.) Sarojini Mahishi

Shri C. K. Chandrappan replied to the debate.

The amendment moved by Shri M. C. Daga was negatived.

On the motion for consideration of the Bill, the House divided. Before the result of the Division was announced, it was found that there was no quorum in the House. The Division was therefore held over for the next Private Members' Bills day and the House was adjourned for want of quorum.

5.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th November, 1974)

S. L. SHAKDHER, Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated November 12, 1974—

Page 1974, paragraph 1 for lines 3 and 4, read "Replies to Starred Questions Nos. 23, 26, 28—30, 32, 33 and 37—40 were laid on the Table."

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 18, 1974/Kartika 27, 1896 (Saka)

No. 429

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 81, 83, 85, 86 and 89-92 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—822, 824—835, 837—890, 892—906, 908—921, 923, 925—962 and 964—1000 were laid on the Table.

3. Paper Laid on the Table

A copy of the President's Order dated the 16th November, 1974 issued under clause (1) of article 359 of the Constitution, published in Notification No. G.S.R. 659(E) in Gazette of India dated the 16th November, 1974, was laid on the Table under clause (3) of the said article.

4. Adjournment Motions

The Speaker withheld his consent to the moving of adjournment motions given notice of by Sarvashri Madhu Dandavate, Indrajit Gupta, Ranen Sen, C. K. Chandrappan, Bhogendra Jha, H. N. Mukerjee, Jharkhande Rai, Madhu Limaye, G. Viswanathan, Samar Guha, S. A. Shamim, Era Sezhiyan and Jyotirmoy Bosu regrding Order issued by the President on the 16th November, 1974 under article 359 of the Constitution.

5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151(1) of the Constitution:—

Part VII—Appraisal of the working of the Marketing Division of the Indian Oil Corporation Limited (Hindi version).

[P.T O.

- Part VIII—Appraisal of the working of the Modern Bakeries (India) Limited (Hindi version).
- Part IX—Appraisal of the working of the Hindustan Photo Films Manufacturing Company Limited (Hindi version).
- Part XII—Appraisal of the working of the National Instruments and Ophthalmic Glass Limited (Hindi and English versions).
- Part XIII—Individual irregularities noticed in the undertakings not taken up for comprehensive appraisal by the Audit Board and a resume of the Reports of the Company Auditors (Hindi and English versions).
- (2) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial) Part I—Introduction, under article 151(1) of the Constitution.
- (3) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution.
- (4) A copy of Union Government Appropriation Accounts (Civil) for the year 1972-73 (Hindi version).

6. Motions regarding Select/Joint Committees

(i) Shri N. K. P. Salve moved the following motion:

"That this House do appoint Shri C. Subramaniam to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the resignation of Shri Y. B. Chavan."

The motion was adopted.

(ii) Shri H. K. L. Bhagat moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the resignations of Sarvashri Ram Niwas Mirdha and Umashankar Dikshit and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

7. Supplementary Demands for Grants (General)—1974-75

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1974-75.

(Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.35 P.M.)

8. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Industry and Civil Supplies to the reported accumulation of heavy electrical

equipment worth about Rs. 14 crores with the Bharat Heavy Electricals Limited, Bhopal, as the State Electricity Boards, for whom the equipment was manufactured, declined to lift it.

The Minister of State for Industry and Civil Supplies made a statement in regard thereto.

9. Statement under Direction 115

Shri Madhu Limaye made a statement regarding certain information given by the Minister of Railways in the House on the 5th September, 1974.

The Minister of Railways made a statement in reply thereto.

10. Government Bill-Passed

The Reserve Bank of India (Amendment) Bill, 1974, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 12th November, 1974, continued.

The following Members took part in the debate:-

- (1) Shri M. C. Daga
- (2) Shri Erasmo de Sequeira

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

Clause 26 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri Jyotirmoy Bosu
- (3) Shrimati Sushila Rohatgi

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill-Under Consideration

The Indian Telegraph (Amendment) Bill, 1974, as passed by Rajya Sabha. The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Shanker Dayal Sharma.

Shri Dinesh Joarder took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th November, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 19, 1974/Kartika 28, 1896 (Saka)

No 430

• • • • •

i.a. b

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 101, 102 and 104 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions /

Replies to Unstarred Questions Nos. 1001—1032, 1034, 1036—1057, 1059—1114, 1116—1133 and 1135—1200 were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri Samar Guha regarding the alleged failure of the Government to effectively deal with the famine condition prevailing in West Bengal, Assam, Orissa, Bihar, Eastern U.P. and other parts of the country and to arrange for adequate relief measures resulting in many thousand cases of starvation deaths.

Shri Samar Guha then asked for leave of the House to the moving of the motion. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up immediately after the lunch break.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1974, published in Notification No. G.S.R. 393(E) in Gazette of India dated the 18th September, 1974.
 - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1974, published in Notification No. G.S.R. 394(E) Gazette of India dated the 18th September, 1974.

- (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Second Amendment Order, 1974, published in Notification No. G.S.R. 395(E) in Gazette of India dated the 18th September, 1974.
- (2) A copy of the Fifty-Ninth Report (Hindi and English versions) of the Law Commission on the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.
- *(3) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1973 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
 - (4) A copy of the Compulsory Deposit (Income-tax Payers) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India dated the 12th November, 1974, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fertiliser (Control) Third Amendment Order, 1974, published in Notification No. G.S.R. 423(E) in Gazette of India dated the 15th October, 1974.
 - (ii) The Fertiliser (Control) Fourth Amendment Order, 1974, published in Notification No. G.S.R. 424(E) in Gazette of India dated the 15th October, 1974.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th November, 1974, Rajya Sabha passed the Delhi Municipal Corporation (Amendment) Bill, 1974.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Delhi Municipal Corporation (Amendment) Bill, 1974, as passed by Rajya Sabha.

7. Motions regarding Select Committees

(i) Shri S. M. Siddayya moved the following motion:—

"That this House do appoint Sarvashri C. Subramaniam, Satpal Kapur, Sudhakar Pandey and Dalip Singh to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on the sale of goods in the Union Territory of Delhi in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R. Ganesh, Vishwanath Pratap Singh and Buta Singh."

The motion was adopted.

^{*}The Report was previously laid on the Table on the 23rd August, 1974.

(ii) Shri N. K. P. Salve moved the following motion:-

"That this House do appoint Shri Chintamani Panigrahi to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 in the vacancy caused by the resignation of Shri K. R. Ganesh."

The motion was adopted.

6. Matter Under Rule 377

Shrimati Parvathi Krishnan raised matter regarding abnormal delay in implementation of the award given by the Union Labour Minister regarding reinstatement of the victimised employees of the Hindustan Antibiotics Ltd., Rishikesh.

9. Government Bill—Under Consideration

The Indian Telegraph (Amendment) Bill, 1974, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 18th November, 1974, continued.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri Vayalar Ravi
- (3) Shri Ramavatar Shastri
- (4) Shri Chandulal Chandrakar (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

10. Adjournment Motion

At 2.05 P.M. Shri Samar Guha moved the following motion:-

"That the House do now adjourn".

The following Members took part in the debate:-

- (1) Shri Nathuram Mirdha
- (2) Shri Jyotirmoy Bosu
- (3) Shri C. M. Stephen
- (4) Shri H. N. Mukerjee
- (5) Shri Nawal Kishore Sinha
- (6) Shri Jagannathrao Joshi
- (7) Shri M. Ram Gopal Reddy
- (8) Shri M. S. Sivasamy
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri Bhaljibhai Ravjibhai Parmar
- (11) Shri Ramsahai Pandey
- (12) Shri Rana Bahadur Singh
- (13) Shri B. K. Daschowdhury

- (14) Shri Surendra Mohanty
- (15) Shri B. R. Shukla
- (16) Shri D. K. Panda
- (17) Shri Priya Ranjan Das Munsi
- (18) Shri P. G. Mavalankar
- (19) Shri Jagjivan Ram

Shri Samar Guha replied to the debate.

The motion was negatived.

11. Intimation regarding arrest of Members

The Chairman informed the House of a telegram dated the 19th November, 1974 from the Police Commissioner, Nagpur, to the Speaker, intimating that Sarvashri Jambuwant Dhote and Ram Hedaoo, Members of Lok Sahha, were arrested and taken into custody at 12.05 hours on that day at Nagpur under Section 342 of the Indian Penal Code and Section 7 of Criminal Law Amendment Act 1932 for staging dharna at New M.L.A. Rest House, Nagpur and causing obstruction to M.L.As and M.L.Cs from going out to attend session of Assembly and Legislative Council at Nagpur. Both the Members were being produced before a Magistrate on that day.

12. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Forty-ninth Report of the Business Advisory Committee.

7.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th November, 1974)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 20, 1974 Kartika 29, 1896 (Saka)

No. 431

11.01 A.M.

1. OBITUARY REFERENCE

The Speaker made a reference to the passing away of Syed Badrudduja, who was a Member of Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. STARRED QUESTIONS

Starred Questions Nos. 122—125 and 140 were orally answered. Replies to remaining questions were laid on the Table.

3. UNSTARRED QUESTIONS

Replies to Unstarred Questions Nos. 1201—1206, 1208—1228, 1230—1232, 1234—1259, 1262—1278, 1280—1297, 1299—1312, 1314—1332, 1334—1347, 1349—1365 and 1367—1400 were laid on the Table.

4. OUESTIONS OF PRIVILEGE •

Sarvashri Madhu Limaye, Jyotirmoy Bosu, Shyamnandan Mishra and Atal Bihari Vajpayee made submission about question of privilege regarding the import licence case.

The matter was held over.

5. PAPERS LAID ON THE TABLE

The following papers were laid on the Table ---

(1) A copy of the Registration and Licensing of Industrial Undertakings (Fifth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 392(E) in Gazette of India dated the 17th September, 1974, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

- (2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. 465(E) in Gazette of India dated the 14th November, 1974, under clause (5) of article 320 of the Constitution together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1974, published in Notification No. G.S.R. 890 in Gazette of India dated the 24th August, 1974.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1974, published in Notification No. G.S.R. 373(E) in Gazette of India dated the 24th August, 1974.
 - (iii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1974, published in Notification No. G.S.R. 374(E) in Gazette of India dated the 26th August, 1974.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1974, published in Notification No. G.S.R. 375(E) in Gazette of India dated the 26th August, 1974.
 - (v) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1974, published in Notification No. G.S.R. 376(E) in Gazette of India dated the 26th August, 1974.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1974, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 26th August, 1974.
 - (vii) The Indian Administrative Service (Pay) Twelfth Amend ment Rules, 1974, published in Notification No. G.S.P 378(E) in Gazette of India dated the 26th August, 1974.
 - (viii) The Indian Police Service (Fixation of Cadre Strength Fourth Amendment Regulations, 1974, published in Not fication No. G.S.R. 944 in Gazette of India dated the 7t September, 1974.
 - (ix) The Indian Police Service (Pay) Fourth Amendment Rule 1974, published in Notification No. G.S.R. 945 in Gazett of India dated the 7th September, 1974.
 - (x) The All India Services (Delhi-cum-Retirement Benefits Third Amendment Rules, 1974, published in Notificatio No. G.S.R. 946 in Gazette of India dated the 7th September 1974.

- (xi) G.S.R. 948 published in Gazette of India dated the 7th September, 1974 containing corrigendum to Notification No. G.S.R. 660 dated the 29th June, 1974.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1974, published in Notification No. G.S.R. 975 in Gazette of India dated the 14th September, 1974.
- (xiii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1974, published in Notification No. G.S.R. 976 in Gazette of India dated the 14th September, 1974.
- (xiv) G.S.R. 977 published in Gazette of India dated the 14th September, 1974 containing corrigendum to Notification No. G.S.R. 270 dated the 16th March, 1974.
- (xv) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1974, published in Notification No. G.S.R. 978 in Gazette of India dated the 14th September, 1974.
- (xvi) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1974, published in Notification No. G.S.R. 979 in Gazette of India dated the 14th September, 1974.

υū

- (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1974, published in Notification No. G.S.R. 980 in Gazette of India dated the 14th September, 1974.
- (xviii) The Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1974, published in Notification No. G.S.R. 1012 in Gazette of India dated the 21st September, 1974.
- (xix) The Indian Administrative Service (Pay) Fifteenth Amendment Rules, 1974, published in Notification No. G.S.R. 1013 in Gazette of India dated the 21st September, 1974.
- (xx) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1974, published in Notification No. G.S.R. 1065 in Gazette of India dated the 5th October, 1974.
- (xxi) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1974, published in Notification No. G.S.R. 1066 in Gazette of India dated the 5th October, 1974.
- (xxii) The Indian Administrative Service (Appointment by Competitive Examination) Second Amendment Regulations, 1974, published in Notification No. G.S.R. 416(E) in Gazette of India dated the 10th October, 1974.

- (xxiii) The Indian Police Service (Appointment by Competitive Examination) Second Amendment Regulations, 1974, published in Notification No. G.S.R. 417(E), in Gazette of India dated the 10th October, 1974.
- (xxiv) The Indian Administrative Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1974, published in Notification No. G.S.R. 426(E) in Gazette of India dated the 16th October, 1974.
- (xxv) The Indian Administrative Service (Pay) Seventeenth Amendment Rules, 1974, published in Notification No. G.S.R. 427(E) in Gazette of India dated the 16th October, 1974.
- (xxvi) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-first Amendment Regulations, 1974, published in Notification No. G.S.R. 429(E) in Gazette of India dated the 17th October, 1974.
- (xxvii) The Indian Administrative Service (Pay) Eighteenth Amendment Rules, 1974, published in Notification No. G.S.R. 430(E) in Gazette of India dated the 17th October, 1974.
- (xxviii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 434(E) in Gazette of India dated the 26th October, 1974.
- (xxix) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 435(E) in Gazette of India dated the 26th October, 1974.
- (xxx) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-second Amendment Regulations, 1974. published in Notification No. G.S.R. 1152 in Gazette of India dated the 2nd November, 1974.
 - (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-third Amendment Regulations, 1974, published in Notification No. G.S.R. 1201 in Gazette of India dated the 16th November, 1974.
 - (xxxii) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1974, published in Notification No. G.S.R. 1202 in Gazette of India dated the 16th November, 1974.
- (4) A copy of Notification No. G.S.R. 448(E) (Hindi and English versions) published in Gazette of India dated the 6th November, 1974 issued under the Central Excise Rules, 1944, together with an explanatory memorandum
- (5) A copy of the Supplementary Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution.

- (6) A copy of the Registration and Licensing of Industrial Undertakings (Sixth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 399(E) in Gazette of India dated the 23rd September, 1974, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (7) A copy of the Commissions of Inquiry (Central) (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 987 in Gazette of India dated the 14th September, 1974, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952.
- (8) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1036 in Gazette of India dated the 21st September, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (9) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXXIX—Tenth Session, 1970.
- (ii) Statement No. XXV-Eleventh Session, 1970.
- (iii) Statement No. XXX—Twelfth Session, 1970.

Fifth Lok Sabha

- (iv) Statement No. XXXIII—Second Session, 1971.
- (v) Statement No. XXI—Third Session, 1971.
- (vi) Statement No. XXIV-Fourth Session, 1972.
- (vii) Statement No. XVI-Fifth Session, 1972.
- (viii) Statement No. XIV-Sixth Session, 1972.
- (ix) Statement No. XVII—Seventh Session, 1973.
- (x) Statement No. XI-Eighth Session, 1973.
- (xi) Statement No. IX-Ninth Session, 1973.
- (xii) Statement No. IX-Tenth Session, 1974.
- (xiii) Statement No. X-Tenth Session, 1974.
- (xiv) Statement No. III—Eleventh Session, 1974.
- (10) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1972-73.
- (11) A copy of Notification No. 152/74-CE published in Gazette of India dated the 20th November, 1974 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. The notification provides for incentive excise rebate for sugar factories which have gone into production for the first time in 1971-72.

6. Intimation regarding release of Members

The Speaker informed the House of a telegram dated the 19th November, 1974 from the Police Commissioner, Nagpur, intimating that Sarvashri Jambuwant Dhote and Ram Hedaoo, Members of Lok Sabha, who were arrested on the 19th November, 1974 at Nagpur for offences under Section 342 of the Indian Penal Code and Section 7 of Criminal Law Amendment Act 1932, were produced before Judicial Magistrate Second Court, Nagpur at 4 P.M. on that day and that they were released by the Court on personal bonds.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.05 P.M.)

8. Calling Attention

Shri Dinen Bhattacharya called the attention of the Minister of Defence to the reported plan of N.A.T.O. forces to have naval exercises in the Northern Region of the Indian Ocean and the serious threat arising out of that.

The Minister of Defence made a statement in regard thereto.

9. Motions regarding Select/Joint Committees

(i) Shri Maharaj Singh moved the following motion:-

"That this House do appoint Sarvashri C. Subramaniam and Shashi Bhushan to the Select Committee on the Customs Tariff Bill, 1974 in the vacanries saused by the resignations of Sarvashri Y. B. Chavan and K. R. Ganesh".

The motion was adopted.

(ii) Shri M. Ram Gopal Reddy moved the following motion:—

"That this House do appoint Sarvashri C. Subramaniam, Vikram Mahajan and B. K. Daschowdhury to the Joint Committee on the Phblic Financial Institutions Laws (Amendment) Bill, 1973 in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R. Ganesh and A. K. M. Ishaque".

The motion was adopted.

10. Motion for Election to Committee

Shri Nawal Kishore Sharma moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1975 vice Shri H. M. Trivedi ceased to be a member of the Committee on his appointment as a Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

11. Motion regarding extension of time for presentation of Report of Committee of Privileges

Shri B. R. Shukla moved the following motion:-

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, erstwhile President of the New Friends Co-operative House Building Society Ltd., New Delhi regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

The motion was adopted.

12. Motion regarding Forty-ninth Report of Business Advisory Committee

Shri B. Shankaranand moved the following motion:-

"That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 19th November, 1974."

The motion was adopted.

13. Government Bill-Under Consideration

The Indian Telegraph (Amendment) Bill, 1974, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 18th November, 1974, continued.

The following Members took part in the debate: -

- (1) Shri Chandulal Chandrakar
- (2) Shri Madhu Limaye
- (3) Shri Nawal Kishore Sinha
- (4) Shri Onkar Lal Berwa
- (5) Shri M. C. Daga
- (6) Shri Shiv Kumar Shastri
- (7) Sardar Swaran Singh Sokhi
- (8) Shri J. Mehta Gowder (Speech unfinished).

The discussion was not concluded.

14. Half-An-Hour Discussion

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 14th August, 1974 to Unstarred Question No. 2425 regarding issue of ud hoc licences to M/s Cadbury Fry and M/s Coca Cola Export Corporation.

Shri B. P. Maurya replied to the discussion.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st November, 1974)

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 21, 1974|Kartika 30, 1896 (Saka)

No. 432

11.01 A.M.

1. Starred Questions

Starred questions Nos. 141, 142, 144 and 145 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1416, 1418—1427, 1429—1471, 1473—1522, 1524—1560, 1562—1569, 1571—1586 and 1589—1600 were laid on the Table.

3. Question of Privilege

The Minister of Home Affairs made a statement on the question of privilege regarding the import licence case.

The matter was held over.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 2820 in Gazette of India dated the 26th October, 1974, under sub-section (3) of section 8 of the Dockworkers (Regulation of Employment) Act, 1948.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Examination of Masters and Mates (Amendment) Rules, 1974, published in Notification No. G.S.R. 1129 in Gazette of India dated the 19th October, 1974.

- (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1974, published in Notification No. G.S.R. 1130 in Gazette of India dated the 19th October, 1974.
- (3) (i) A copy of the Annual Administration Report of the Gujarat State Road Transport Corporation for the year 1972-73 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above report.
- (4) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956
 - (5) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Pension) Second Amendment Regulations, 1974, published in Notification No. S.R.O. 309 in Gazette of India dated the 5th October, 1974.
 - (ii) The Navy (Pension) First Amendment Regulations, 1974, published in Notification No. S.R.O. 337 in Gazette of India dated the 12th October, 1974.
 - (iii) The Navy (Pension) Third Amendment Regulations, 1974 published in Notification No. S.R.O. 363 in Gazette of India dated the 19th October, 1974.
 - (iv) The Navy (Pension) Fourth Amendment Regulations, 1974, published in Notification No. S.R.O. 364 in Gazette of India dated the 19th October, 1974.
- (6) A copy of each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—
 - (i) The Metalliferous Mines (Second Amendment) Regulations, 1974, published in Notification No. G.S.R. 1009 in Gazette of India dated the 14th September, 1974.
 - (ii) The Coal Mines (Second Amendment) Regulations, 1974, published in Notification No. G.S.R. 1010 in Gazette of India dated the 14th September, 1974.
 - (iii) The Coal Mines (Third Amendment) Regulations, 1974, published in Notification No. G.S.R. 1092 in Gazette of India dated the 5th October, 1974.

- (iv) The Metalliferous Mines (Third Amendment) Regulations, 1974, published in Notification No. G.S.R. 1093 in Gazette of India dated the 5th October, 1974.
- (7) A copy of the Employees' Provident Fund (Seventh Amendment) Scheme, 1974, (Hindi and English versions) published in Notification No. G.S.R. 1095 in Gazette of India dated the 5th October, 1974, under sub-section (2) of section 7 of the Employees Provident Funds and Family Pension Fund Act, 1952.

5. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Home Affairs to the reported clash between the tribals and the police in Assam resulting in the death of eight persons.

The Minister of Home Affairs made a statement in regard thereto.

6. Statement by Minister

The Minister of Commerce made a statement in response to the matter under rule 377 raised by Shri Atal Bihari Vajpayee in the House on the 11th November, 1974, regarding the reported decline in prices of cotton in certain States.

7. Government Bill-Introduced

The Representation of the People (Amendment) Bill, 1974.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

8. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1974, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

A. Government Bill—Passed

The Indian Telegraph (Amendment) Bill, 1974, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by lajya Sabha, moved on the 18th November, 1974, continued.

The following Members took part in the debate:-

- (1) Shri P. G. Mavalankar
- (2) Dr. Kailas
- (3) Shri Hukam Chand Kachwai
- (4) Shri S. N. Singh
- (5) Shri Sukhdeo Prasad Verma

- (6) Shri Nathu Ram Ahirwar
- (7) Shri Panna Lal Barupal
- (8) Shri Shrikisan Modi

Shri Shanker Dayal Sharma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanker Dayal Sharma.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Pandit D. N. Tiwary
- (3) Shri Hemendra Singh Banera
- (4) Shri Krishna Chandra Halder
 - (5) Shri Bhagwat Jha Azad
 - (6) Shri G. P. Yadav
 - (7) Shri Ramsahai Pandey
 - (8) Shri Shanker Dayal Sharma

The motion was adopted and the Bill was passed.

6.25 P.M.

a wante

(Lok Sabha adjourned thil 11 A.M. on Friday, the 22nd November, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 22, 1974/Agrahayana 1, 1896 (Saka)

No. 433

11-03 A. M.

1. Starred Questions

Starred Questions Nos. 162-164, 166 and 167 were orally answered. Replies to remaining questions were laid on the Table. It was decided that supplementary questions on Starred Questions Nos. 168-A and 173-A might be put on the 6th December, 1974.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1607, 1609—1638, 1640—1645, 1647—1659, 1661—1682, 1684—1686, 1688—1754, 1756—1790, 1792—1795 and 1797—1800 were laid on the Table.

3. Question of Privilege

Further submissions were made about question of privilege regarding the import licence case.

(Lok Sabha adjourned at 2.25 P.M. and re-assembled at 3.30 P.M.)

The matter was held over.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th November, 1974).

S. L. SHAKDHER, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 25, 1974 Agrahayana 4, 1896 (Saka)

No. 434

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ram Sewak Yadav, who was a Member of the Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starfed Questions Nos. 182—187 and 189 were orally answered. Replies to Starred Questions Nos. 188 and 191—201 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1807, 1809, 1811—1839, 1841—1843, 1845—1854, 1856, 1858—1882, 1884—1909, 1912—1917, 1919—1934, 1936—1948, 1950—1980, 1982—1993 and 1995—2000 were laid on the Table.

Question of Privilege

The Minister of Law, Justice and Company Affairs made a statement on the question of privilege regarding the import licence case.

The matter was held over.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.05 P.M.)

5. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Delhi Development Authority (Procedure to Stop Development) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 2736 in Gazette of India dated the 19th October. 1974, under section 58 of the Delhi Development Act, 1957.

- (2) (i) A copy of the Gujarat Ownership Flats Rules, 1974, published in Notification No. GH|J|52|74|FOB|1073|A-1 in Gujarat Government Gazette dated the 23rd September, 1974, under sub-section (3) of section 44 of the Gujarat Ownership Flats Act, 1973 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (3) A statement (Hindi version) explaining reasons for not laying the Hindi versions of Gujarat Government Notifications Nos. GH|J|47|74|SCB-1073|A-1 dated the 31st August, 1974, GH|J|48|74|SCB-1073|A-1 dated the 31st August, 1974, and GH|J|51|74|SCB|1073|A-1 dated the 26th September, 1974.
- (4) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1974 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (5) A copy of Notification No. G.S.R. 660(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—
 - (i) The Additional Emoluments Compulsory Deposit (Government Employees) Scheme, 1974, published in Notification No. G.S.R. 458(E) in Gazette of India dated the 8th November, 1974.
 - (ii) The Additional Emoluments Compulsory Deposit (Local Authorities Employees) Scheme, 1974, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 8th November, 1974.
 - (iii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) Scheme, 1974, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 8th November, 1974.
- (7) A copy of the certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1972-73 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.
- (8) (i) A copy of the Bombay Prohibition (Manufacture of Spirit) (Gujarat) (Amendment) Rules, 1974, published in Notification No. GH|SH|822|BPA-1073-6080-P in Gujarat Government Gazette dated the 27th June, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 579(E) published in Gazette of India dated the 30th September, 1974 making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products (Export) Control Order, 1974, published in Notification No. S.O. 457(E) dated the 27th July, 1974.
 - (ii) G.S.R. 443(E) published in Gazette of India dated the 1st November, 1974.
 - (iii) The Fertiliser (Movement Control) (Fourth Amendment) Order, 1974, published in Notification No. G.S.R. 457(E) in Gazette of India dated the 8th November, 1974.
- (10) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year ended the 30th June, 1973, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the U.P. State Agro-Industrial Corporation Limited Lucknow, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (11) A copy each of (i) the Annual Report and (ii) the Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1972-73, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (12) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1972-73 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Domestic Refrigerators (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2351 in Gazette of India dated the 14th September, 1974.
 - (ii) The Export of Water Coolers (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2353 in Gazette of India dated the 14th September, 1974.

- (iii) The Export of Room Air-conditioners (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2355 in Gazette of India dated the 14th September, 1974.
- (iv) The Export of Rubber Hoses (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2427 in Gazette of India dated the 21st September, 1974.
- (v) The Export of Chrome Pigments (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2429 in Gazette of India dated the 21st September, 1974.
- (vi) The Export of Air Compressors (Quality Control and Inspection) Rules, 1974, published in Notification No. S.O. 2502 in Gazette of India dated the 28th September, 1974.
- (vii) The Export of Sulphuric Acid (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2802 in Gazette of India dated the 26th October, 1974.
- (viii) The Export of Vacuum Flasks (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2803 in Gazette of India dated the 26th October, 1974.
 - (ix) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2804 in Gazette of India dated the 26th October, 1974.
 - (x) The Export of Safety Glass (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2805 in Gazette of India dated the 26th October, 1974.
 - (xi) The Export of Laundry Soap (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2806 in Gazette of India dated the 26th October, 1974.
 - (xii) The Export of Organic Chemicals (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 2807 in Gazette of India dated the 26th October, 1974.
- (14) A copy of the Coffee (Second (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 455(E) in Gazette of India dated the 7th November, 1974, under sub-section (3) of section 48 of the Coffee Act, 1942.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 18th November, 1974, Rajya Sabha passed the East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974, as passed by Rajya Sabha.

8. Report of Committee on Absence of Members

Shri Chandrika Prasad presented the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House.

9. Statement by Minister

The Minister of Labour made a statement in pursuance of matter raised by Shri S. M. Banerjee in the House on the 12th November, 1974 regarding the compensation for lay offs due to power shortage in Uttar Pradesh.

10. Motion for Election to Committee

Shri Vishwanath Pratap Singh moved the following motion:—

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

11. Government Bills—Introduced

(1) The Banking Service Commission Bill, 1974

The motion for leave to introduce the Bill moved by Shri C. Subramaniam was opposed. The motion was adopted and the Bill was introduced.

(2) The Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974.

The motion for leave to introduce the Bill moved by Shri C. Subramaniam was opposed. The motion was adopted and the Bill was introduced.

12. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security (Amendment) Ordinance, 1974, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Matter Under Rule 377 .

Shri Jyotirmoy Bosu raised matter regarding the fall in jute prices and failure of the Jute Corporation to come to the rescue of cultivators.

*14. Statutory Resolution—Under Consideration

Shri Madhu Limaye moved the following Resolution:-

"This House disapproves of the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 (Ordinance No. 12 of 1974) promulgated by the President on the 21st September, 1974."

√15. Government Bill—Under Consideration

The Sick Textile Undertakings (Nationalisation) Bill, 1974

The motion for consideration of the Bill was moved by Shri B. P. Maurya.

The following Members took part in the combined debate on the Resolution (vide para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Ram Singh Bhai
- (3) Shrimati Roza Vidyadhar Deshpande (Speech unfinished).

The discussion was not concluded.

/ 16. Half-An-Hour Discussion

Shri Surendra Mohanty raised a half-an-hour discussion on points arising out of the answer given on the 20th November, 1974 to Unstarred Question No. 1286 regarding C.B.I. Inquiry into land deal scandal of Cuttack Station of A.I.R.

Shri I. K. Gujral replied to the discussion.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th November, 1974).

^{*}Discussed together.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 26, 1974 Agrahayana 5, 1896 (Saka)

No. 435

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 202—206 were orally answered. Starred Question No. 214 had been postponed for reply on 10-12-1974. Replies to Starred Questions Nos. 207, 208, 210, 211, 213 and 215—221 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2011, 2013, 2014, 2016—2031 and 2034—2200 were laid on the Table.

3. Question of Privilege

The Minister of Commerce made a statement on the question of privilege regarding the import licence case.

The matter was held over.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.50 P.M.)

4. Papers Laid on the Table

٠._

The following papers were laid on the Table:-

- A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowing in November, 1974.
- (2) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 21(3)(b) of the said Act in the case of Mettur Chemicals and Industrial Corporation Limited and the Order dated the 27th September, 1971 of the Central Government thereon.
 - (ii) Report under section 21(3)(b) of the said Act in the case of Systronics (a division of Sarabhai Sons Private Limited) Ahmedabad and the Order dated the 20th July, 1973 of the Central Government thereon.

[P.T.O.

- .

(iii) Report under section 21(3)(b) of the said Act in the case of M/s Telerad Private Limited, Bombay and the Order dated the 21st February, 1974 of the Central Government thereon.

5. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the remaining days of the current week.

6. Motion regarding Joint Committee

Shri Darbara Singh moved the following motion:-

"That this House do appoint Sarvashri Narsingh Narain Pandey, Sant Bux Singh and Priya Ranjan Das Munsi to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the resignations of Sarvashri Chardrajit Yadav, B. P. Maurya and Shanker Dayal Sharma."

The motion was adopted.

*7. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Madhu Limaye on the 25th November, 1974, continued:—

"This House disapproves of the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 (Ordinance No. 12 of 1974) promulgated by the President on the 21st September, 1974."

*8. Government Bill-Under Consideration

The Sick Textile Undertakings (Nationalisation) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 25th November, 1974, continued.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

3 · ·

以中国 图记符

4 Hz

- (1) Shrimati Roza Vidyadhar Deshpande
- (2) Shri Shankar Dayal Singh
- (3) Dr. Laxminarayan Pandeya
- (4) Shri Vasant Sathe
- (5) Shri E. R. Krishnan

(6) Shri S. R. Damani	*	* 'K
The discussion was not concluded.		
*Discussed together.	- .	
1775		

**9. Contempt of the House

The Chairman informed the House regarding the attempt by a visitor to enter the Visitors' Gallery of Lok Sabha with a glass jar containing some explosives attached to a fuse and crackers and a dagger hidden on his person and attempt by him to assault a Watch and Ward Assistant of the Lok Sabha Secretariat who was on duty near the Visitors' Gallery gate. The Chairman observed that he brought it to the notice of the House for such action as the House might deem fit.

Thereafter, Shri K. Raghu Ramaiah moved the following motion:-

"This House resolves that the person calling himself Satenderjeet Singh So Sardar Surendra Singh, who at 12.25 hours today attempted to enter the Visitors' Gallery of Lok Sabha with explosives and a dagger hidden on his person and who when asked to declare his belongings on his person attempted to assault a Watch and Ward Assistant of Lok Sabha Secretariat on duty near the Visitors' Gallery gate with the dagger and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that without prejudice to any other action to which he may be liable under the law, the said Satenderjeet Singh be sentenced to rigorous imprisonment till 6 P.M. on Friday, the 20th December, 1974 for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi."

The motion was adopted.

6.01 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th November, 1974).

S. L. SHAKDHER, Secretary-General.

1 - 1 1000

^{**}Taken up at 4.40 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 27, 1974 Agrahayana 6, 1896 (Saka)

No. 436

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 224, 227 and 229—231 were orally answered. Replies to Starred Questions Nos. 222, 223, 225, 226, 228, 232—240 and 242—244 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2203, 2205—2235, 2237—2240, 2242—2256, 2258, 2260—2263, 2265—2286, 2288—2328, 2330—2343 and 2345—2402 were laid on the Table.

3. Question of Privilege

Further submissions were made about question of privilege regarding the import licence case.

The Speaker reserved his ruling.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - The Indian Administrative Service (Pay) Twentieth Amendment Rules, 1974, published in Notification No. G.S.R. 467(E) in Gazette of India dated the 15th November, 1974.
 - (ii) The Indian Administrative Service (Pay) Twenty-first Amend ment Rules, 1974, published in Notification No. G.S.R. 468(E) in Gazette of India dated the 15th November, 1974.
 - (iii) The Indian Administrative Service (Pay) Twenty-second Amendment Rules, 1974, published in Notification No. G.S.R. 469(E) in Gazette of India dated the 15th November, 1974.
 - (iv) The Indian Police Service (Pay) Fifth Amendment Rules, 1974, published in Notification No. G.S.R. 470(E) in Gazette of India dated the 15th November, 1974.

- (v) The Indian Police Service (Pay) Sixth Amendment Rules 1974, published in Notification No. G.S.R. 471(E) in Gazette of India dated the 15th November, 1974.
- (vi) The Indian Forest Service (Pay) Second Amendment Rules, 1974, published in Notification No. G.S.R. 472(E) in Gazette of India dated the 15th November, 1974.
- (2) A copy of Notification No. G.S.R. 664(E) (Hindi and English versions) published in Gazette of India dated the 22nd November, 1974 issued under the Central Excise Rules, 1944 together with an explanatory note.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1973-74, under section 12A of the Central Silk Board Act, 1948.
- (4) A copy of the Indian Telegraphs (Ninth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1132 in Gazette of India dated the 19th October, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (5) A copy of the Coffee (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1163 in Gazette of India dated the 2nd November, 1974, under subsection (3) of section 48 of the Coffee Act, 1942.
- (6) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) (a) Report (1974) of the Tariff Commission on the continuance of protection to the Sericulture Industry.
 - (b) Government Resolution No. 13(1)-Tar|74 dated the 23rd November, 1974 (Hindi and English versions) notifying Government's decisions on the above Report.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version the Report mentioned at (i) (a) above.
- (7) (a) A copy each of the following Notifications under subsection (4) of section 39 of the Delhi Sikh Gurdwaras Act 1971:—
 - (i) The Delhi Sikh Gurdwaras (Second Amendment) Rules 1974, published in Notification No. F.18|47|74-Judl. in Delh Gazette dated the 7th November, 1974.
 - (ii) The Delhi Sikh Gurdwara Management Committee (Election of Members) (Amendment) Rules, 1974, published in Notification No. F.18(19)|73-Judl. in Delhi Gazette dated the 19th November, 1974.
 - (iii) The Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Second Amendment) Rules, 1974, published in Notification No. F.18(19) 73-Judl. in Delhi Gazetti dated the 19th November, 1974.

(b) A statement explaining the reasons for not laying the Hindi version of the above Notifications simultaneously.

5. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Home Affairs to the reported arson and setting on fire of labourers' jhuggis at Jaunpur village in Mehrauli (Delhi) resulting in the death of two infants.

The Minister of Home Affairs made a statement in regard thereto.

6. Motion for Election to Committee

Shri Vishwanath Pratap Singh moved the following motion:-

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

*7. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Madhu Limaye on the 25th November, 1974, continued:—

"This House disapproves of the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 (Ordinance No. 12 of 1974) promulgated by the President on the 21st September, 1974."

*2. Government Bill—Under Consideration

The Sick Textile Undertakings (Nationalisation) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 25th November, 1974, continued.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Shri Prasannbhai Mehta
- (2) Shri S. N. Singh
- (3) Shri Erasmo de Sequeira
- (4) Shri C. M. Stephen
- (5) Shri P. G. Mavalankar
- (6) Shri Raja Kulkarni
- (7) Shri Tridib Chaudhuri
- (8) Shri Ramsahai Pandey
- (9) Shri Ishwar Chaudhry
- (10) Shri H. K. L. Bhagat
- (11) Shri S. M. Banerjee
- (12) Shri Jagannath Mishra

^{*}Discussed together.

- (13) Shri Bhaoosahaib Dhamankar
- (14) Shri B. R. Shukla
- (15) Shri C. M. Stephen
- (16) Shrimati Subhadra Joshi
- (17) Shri Sukhdeo Prasad Verma
- (18) Shri Vayalar Ravi
- (19) Sardar Swaran Singh Sokhi

Shri B. P. Maurya commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

9. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1974 to Unstarred Question No. 368 regarding former President's statement on Railway strike.

Shri Lalit Narayan Mishra replied to the discussion.

6.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 1974)

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 28, 1974 Agrahayana 7, 1896 (Saka)

No. 437

11.01 A.M.

r

ľ

1. Starred Questions

Starred Questions Nos. 246, 248, 249, 251 and 252 were orally answered Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2403—2413, 2415—2426, 2428—2430, 2432—2447, 2449—2457, 2459—2528 and 2530—2602 were laid on the Table.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.35 P.M.)

Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Wrecks and Salvage) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1218 in Gazette of India dated the 16th November, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
 - (2) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1972-73, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
 - (3) A copy of Notification No. G.S.R. 1006 (Hindi and English versions) published in Gazette of India dated the 14th September, 1974 issued under section 1 of the Iron Ore Mines Labour Welfare Cess (Amendment) Act, 1970.
 - (4) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1007 in Gazette of India dated the 23rd September, 1974, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.

- (5) A copy of the Employees' State Insurance (Central) Second Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1122 in Gazette of India dated the 12th October, 1974, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (6) A copy of the Apprenticeship (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1224 in Gazette of India dated the 16th November, 1974, under sub-section (3) of section 37 of the Apprentices Act, 1961.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th November, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint two members of Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the resignations of Sarvashri Ram Niwas Mirdha and Umashankar Dikshit and also communicated the names of Sarvashri K. Brahamananda Reddy and Om Mehta who had been appointed to the said Joint Committee to fill the vacancies.
- (ii) That at its sitting held on the 25th November, 1974, Rajya Sabha passed the Telegraph Wires (Unlawful Possession) Amendment Bill, 1974.
- (iii) That at its sitting held on the 25th November, 1974, Rajye Sabha passed the Repealing and Amending Bill, 1974.

5. Bills passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Telegraph Wires (Unlawful Possession) Amendment Billy 1974.
- (2) The Repealing and Amending Bill, 1974.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd December, 1974.

7. Motion regarding Forty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Maharaj Singh moved the following motion:-

"That this House to agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1974, subject to modification that para 7(ii) may be omitted therefrom."

The motion was adopted.

8. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1974 (Amendment of articles 269 and 280) by Shri Murasoli Maran.
- (2) The Constitution (Amendment) Bill, 1974 (Amendment of article 270 and omission of article 271) by Shri Murasoli Maran.
- (3) The Constitution (Amendment) Bill, 1974 (Amendment of Seventh Schedule) by Shri Arjun Sethi.
- (4) The Sports and Games Federations and Associations (Taking over of Management) Bill, 1974, by Shri Arjun Sethi.
- (5) The Pensions (Regulation) Bill, 1974 by Shri Dinen Bhatta-charya.
- (6) The Constitution (Amendment) Bill, 1974 (Amendment of article 324) by Shri Atal Bihari Vajpayee.

9. Private Member's Bill-Negatived

The Constitution (Amendment) Bill, 1974 (Insertion of new article 83A)
Shri C. K. Chandrappan

On the motion for consideration of the Bill moved by Shri C. K. Chandrappan on the 23rd August, 1974, the House divided, Ayes, 22; Noes 89.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

10. Private Member's Bill-Under Consideration

The Planning and Development through Panchayat Raj Bill, 1973 by
Shri Rana Bahadur Singh

The motion for consideration of the Bill was moved by Shri Rana Bahadur Singh.

The following Members took part in the debate:-

- (1) Shri Chintamani Panigrahi
- (2) Shri M. Kathamuthu
- (3) Shri P. G. Mavalankar
- (4) Shri M. C. Daga
- (5) Shri Erasmo de Sequeira
- (6) Shri Dharnidhar Basumatari
- (7) Shri Ramavatar Shastri
- (8) Shri P. Ranganath Shenoy (Speech unfinished).

The discussion was not concluded.

6 P.M.

E. Carrie

<u>-</u> -

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd December, 1974).

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 2, 1974 Agrahayana 11, 1896 (Saka)

No. 438

11.03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shrimati Sucheta Kripalani, who was a Member of the Constituent Assembly, Provisional Parliament, First, Second and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 271, 272 and 275 were orally answered. Replies to Starred Questions Nos. 265—270, 274 and 276—284 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2603—2682 and 2684—2802 were laid on the Table.

4. Ruling by Speaker regarding Privilege Matter

The Speaker gave his ruling on questions of privilege regarding import licence case sought to be raised by Sarvashri Madhu Limaye, Jyotirmoy Bosu, Shyamnandan Mishra and Atal Bihari Vajpayee on the 20th November, 1974.

5. Papers Laid on the Table

便

The following papers were laid on the Table:-

(1) (i) A copy of the Gujarat Gram Panchayats Secretaries (Recruitment, Training and Conditions of Service) (Second Amendment) Rules, 1974, published in Notification No. KP-74-180-TCM-3073-CH in Gujarat Government Gazette dated the 5th August, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (iii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1973-74 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Central Warehousing Corporations Act, 1962.
- (3) A copy of the Delhi, Meerut and Bulandshahr Milk (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 657(E) in Gazette of India dated the 15th November, 1974, under sub-section (6) of section 3 of Essential Commodities Act. 1955.
- (4) A copy of the Foreign Travel Tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1236 in Gazette of India dated the 23rd November, 1974, under section 51 of the Finance (No. 2) Act, 1971.
- (5) A copy of Notification No. G.S.R. 667(E) (Hindi and English versions) published in Gazette of India dated the 27th November, 1974, under section 139 of the Customs Act, 1962, together with an explanatory memorandum.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India for the year 1973-74.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—
 - (i) The University Grants Commission (Terms and Conditions of Service of Employees) Amendment Rules, 1974, published in Notification No. G.S.R. 1029 in Gazette of India dated the 21st September, 1974.
 - (ii) The University Grants Commission (Fitness of Certain Universities for Grant) Rules, 1974, published in Notification No. G.S.R. 1030 in Gazette of India dated the 21st September, 1974.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1972-73.
- (9) A copy of the Report (Hindi and English versions) of the Indian Institute of Management, Calcutta for the period April 1, 1972 to March 31, 1973.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajys Sabha: —

- (i) That at its sitting held on the 27th November, 1974, Rajya Sabha agreed to the amendments made by Lok Sabha on the 12th November, 1974, in the Navy (Amendment) Bill, 1974.
- (ii) That at its sitting held on the 27th November, 1974, Rajya Sabha agreed to the amendments made by Lok Sabha on the 12th November, 1974, in the Indian Works of Defence (Amendment) Bill, 1974;

- (iii) That at its sitting held on the 27th November, 1974, Rajya Sabha agreed to the amendments made by Lok Sabha on the 18th November, 1974, in the Reserve Bank of India (Amendment) Bill, 1974.
- (iv) That at its sitting held on the 27th November, 1974, Rajya Sabha passed the Tokyo Convention Bill, 1974.
- (v) That at its sitting held on the 28th November, 1974, Rajya Sabha passed the Small Coins (Offences) Amendment Bill, 1974.

7. Bills passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Tokyo Convention Bill, 1974.
- (2) The Small Coins (Offences) Amendment Bill, 1974.

8. Motions regarding Joint Committee

(1) Shri L. D. Kotoki moved the following motion:-

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel."

The motion was adopted.

(2) Shri L. L. Kotoki moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Bipinpal Das and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

9. Matter Under Rule 377

Shri Bhogendra Jha raised matter regarding announcement by the President of the Indian Sugar Mill Owners' Association about Government's decision to raise levy price of sugar leading to spurt in the prices of sugar sold in the open market.

*10. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Madhu Limaye on the 25th November, 1974, continued:—

"This House disapproves of the Sick Textile Undertakings (Nationalisation) Ordinance, 1974 (Ordinance No. 12 of 1974) promulgated by the President on the 21st September, 1974."

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.05 P.M.)

The Resolution was negatived after discussion as indicated under para 11 below.

^{*}Discussed together.

*11. Government Bill-Debate Adjourned

The Sick Textile Undertakings (Nationalisation) Bill. 1974

Shri B. P. Maurya concluded his speech in reply to the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill.

Shri Madhu Limaye spoke (by way of reply to the Statutory Resolution).

Shri T. A. Pai also spoke.

The motion for consideration of the Bill was adopted.

A motion that clause-by-clause consideration of the Bill be adjourned, moved by Shri K. Raghu Ramaiah, was adopted.

**12. Statutory Resolution—Under Consideration

Shri Atal Bihari Vajpayee moved the following Resolution:-

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1974 (Ordinance No. 11 of 1974) promulgated by the President on the 17th September, 1974."

**13. Motion—Under Consideration

Shri Atal Bihari Vajpayee moved the following motion:-

"That this House disapproves of the Presidential Order issued on the 16th November, 1974 under clause (1) of article 359 of the Constitution suspending citizens right to move any court with respect to orders of detention under the Maintenance of Internal Security Act, 1971 for the enforcement of the rights conferred by article 14, article 21 and clauses (4), (5), (6) and (7) of article 22 and also suspending all proceedings pending in any court for the enforcement of the aforesaid rights with respect of orders of detention under the Maintenance of Internal Security Act."

The speech of Shri Atal Bihari Vajpayee was not concluded.

14. Half-An-Hour Discussion

Shri M. C. Daga raised a half-an-hour discussion on points arising out of the answer given on the 11th November, 1974 to Unstarred Question No. 39 regarding medals won by Indian sportsmen in games at Teheran.

Shri Arvind Netam replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 1974).

^{*}Discussed together.

^{**}Taken up together.

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, December 3, 1974 Agrahayana 12, 1896 (Saka)

No. 439

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 285—287 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2803—2822, 2824, 2827—2857, 2859—2871, 2873—2878, 2880—2912, 2914—2935 and 2937—3002 were laid on the Table.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—
 - (i) Order No. 24 of the Delimitation Commission in respect of the State of Tripura, published in Notification No. S.O. 633(E) in Gazette of India dated the 7th November, 1974.
 - (ii) Order No. 25 of the Delimitation Commission in respect of the State of Meghalaya, published in Notification No. S.O. 634(E) in Gazette of India dated the 7th November, 1974.
 - (iii) Order No. 26 of the Delimitation Commission in respect of the State of Assam, published in Notification No. S.O. 635(E) in Gazette of India dated the 7th November, 1974.
- (2) A statement (Hindi and English versions) in regard to Demand No. 83 relating to the Department of Rehabilitation, included in the Supplementary Demands for Grants in respect of the Budget (General) for 1974-75, presented to Lok Sabha on the 18th November, 1974.

4. Calling Attention

Shri Nawal Kishore Sharma called the attention of the Minister of External Affairs to the reported collapse of the hanging rope bridge over

the Mahakali river on the Indo-Nepalese border as a result of which more than 140 persons, mostly Indians, were killed.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Statement by Minister PHIII

The Minister of Petroleum and Chemical made a statement regarding ONGC's Offshore Drilling Platform, Sagar Samarat.

6. Motion regarding Seventeenth Report of Committee on absence of Members from the Sittings of the House

Shri Chandrika Prasad moved the following motion:—

"That this House do agree with the Seventeenth Report of the Committee on Absence of Members from the Sittings of House presented to the House on the 25th November, 1974."

An amendment moved by Shri Erasmo de Sequeira was adopted.

The motion was adopted in the following amended form:-

"That this House do agree with the Seventeenth Report of the 1995 of Committee of Absence of Members from the Sittings of House but presented to the House on the 25th November, 1974 subject to the modification that in paragraph 6 of the Report, for the words 'need NOT be granted', the words 'need not ordinarily be granted', be substituted."

*7. Statutory Resolution-Under Consideration

Shri Atal Bihari Vajpayee concluded his speech on the following Resolution moved by him on the 2nd December, 1974:—

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1974 (Ordinance No. 11 of 1974) promulgated by the President on the 17th September, 1974."

*8. Motion—Under Consideration

jo tagazan i

Shri Atal: Bihari Vajpayee concluded his speech on the following motion moved by him on the 2nd December, 1974:—

the 16th November, 1974 under clause (1) of article 359 of the Constitution suspending citizens' right to move any court with respect to orders of detention under the Maintenance of babatal conferred by article 14, article 21 and clauses (4), (5), (6) and (7) of article 22 and also suspending all proceedings pending in any court for the enforcement of the aforesaid rights with respect of orders of detention under the Maintenance of Internal Security Act."

*Discussed together.

*9. Government Bill-Under Consideration

The Conservation of Foreign Exchange and Prevention of Smuggling
Activities Bill 1974

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following Members took part in the combined debate on the Resolution Motion (vide paras 7 and 8 above) and the motion for consideration of the Bill:—

- (1) Shri Noorul Huda
- (2) Shri Nawal Kishore Sharma
- (3) Shri Bhogendra Jha
- (4) Shri Darbara Singh
- (5) Shri J. Matha Gowder
- (6) Shri M. C. Daga
- (7) Shri P. G. Mavalankar (Speech unfinished).

The discussion was not concluded.

6. P.M.

Ţ

ĩ

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th December, 1974)

^{*}Discussed together.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 4, 1974 Agrahayana 13, 1896 (Saka)

No. 440

11.01 A.M.

ĺ

1. Starred Questions

Starred Questions Nos. 306, 309, 313, 315 and 316 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3003-3054, 3056-3118, 3120-3147, 3149-3159 and 3161-3202 were laid on the Table.

3. Question of Privilege 📑

Sarvashri Atal Bihari Vajpayee, Madhu Limaye and Jyotirmoy Bosu made submissions about question of privilege against Shri Lalit Narayan Mishra regarding import licence case.

The matter was held over.

(Lok Sabha adjourned at 1.20 P.M. and re-a sembled at 2.35 P.M.)

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1972-73 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (2) A copy of the Government Resolution No. F. 1-14/74-NCD dated the 3rd December, 1974 (Hindi and English versions) on Constitution of a National Children's Board.
- (3) A copy each of Notification Nos. 88|F.No.355|73|74-Cus.I and 89|F.No. 355|73|74-Cus.I (Hindi and English versions) to be published in Gazette of India dated the 4th December, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

- (4) A copy of the Delhi Sales Tax (Eighth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. F. 4(97)/69-Fin. (G) in Delhi Gazette dated the 25th November, 1974 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (5) A copy of the Hindi version of the Report of the Review Committee of Central Excise (Self Removal Procedure)—Volumes I and II.

5. Statements by Ministers

- (1) The Minister of Commerce made a statement regarding jute prices.
- (2) The Deputy Minister of Parliamentary Affairs made a statement correcting certain information given by him to the House on the 20th November, 1974 regarding implementation of assurances about Maruti Limited.

6. Motion regarding extension of time for presentation of Report of Committee of Privileges

Dr. Henry Austin moved the following motion:-

"That this House do extend upto the last day of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege regarding hand-cuffing of Shri Ishwar Chaudhry, M.P. referred to the Committee on the 30th August, 1974."

The motion was adopted.

7. Matter Under Rule 377

· Shri Chapalendu Bhattacharyyia raised matter regarding Mica and Shellac.

*8. Statutory Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 2nd December, 1974, continued:—

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1974 (Ordinance No. 11 of 1974) promulgated by the President on the 17th September, 1974."

*9. Motion Under Consideration

د د د.ست

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 2nd December, 1974, continued:—

"That this House disapproves of the Presidential Order issued on the 16th November, 1974 under clause (1) of article 359 of the Constitution suspending citizens' right to move any court with respect to orders of detention under the Maintenance of Internal Security Act, 1971 for the enforcement of the rights conferred by article 14, article 21 and clauses (4), (5), (6) and (7) of article 22 and also suspending all proceedings pending in any court for the enforcement of the aforesaid rights with respect of orders of detention under the Maintenance of Internal Security Act."

*10. Government Bill-Under Consideration

The Conservation of Foreign Exchange and Prevention of Smuggling
Activities Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 3rd December, 1974, continued.

The following Members took part in the combined debate on the Resolution, Motion (vide paras 8 and 9 above) and the motion for consideration of the Bill:—

- (1) Shri P. G. Mavalankar
- (2) Shri Biswanarayan Shastri
- (3) Shri Madhu Limaye
- (4) Sardar Swaran Singh Sokhi-
- (5) Shri S. A. Shamim
- (6) Shri H. K. L. Bhagat
- (7) Shri Shyamnandan Mishra
- (8) Shri Narain Chand Parashar (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion

Shri Madhu Dandavate raised a half-an-hour discussion on points arising out of the answer given on the 14th November, 1974 to Unstarred Question No. 473 regarding shifting of Ratnagiri Project from Maharashtra to Gujarat.

Shri Chandrajit Yadav replied to the discussion.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th December, 1974)

^{*}Discussed together.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, December 5, 1974 Agrahayana 14, 1896 (Saka)

No. 441

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 328—330, 332, 333 and 337 were orally answered. Reply to Starred Question No. 345 had been postponed for answer on 12-12-1974. Replies to Starred Questions Nos. 331, 334—336, 338—344 and 346—348 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3203—3205, 3207, 3209—3268, 3270—3292, 3294—3341, 3343—3362, 3364—3369 and 3371—3384 were laid on the Table.

3. Short Notice Question .

Short Notice Question No. 1 addressed to the Minister of Petroleum and Chemicals regarding proposal to increase prices of drugs was orally answered and supplementaries were also answered thereon.

4. Question of Privilege

Shri Shyamnandan Mishra made submission about question of privilege against Shri Lalit Narayan Mishra regarding import licence case.

The matter was held over.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.30 P.M.)

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (I) A copy each of the following Notifications under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—
 - (1) Hindi translation of the Delhi Sikh Gurdwaras (Second Amendment) Rules, 1974, published in Notification No. F. 18|17|74-Judl. in Delhi Gazette dated the 7th November, 1974.

- (2) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Election of Members) (Amendment) Rules, 1974, published in Notification No. F. 18(19)|73-Judl. in Delhi Gazette dated the 19th November 1974.
- (3) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Second Amendment) Rules, 1974, published in Notification No. F. 18(19)|73-Judl. in Delhi Gazette dated the 19th November, 1974.
- (II) (i) A copy of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (1) Order No. VCT-1473|93988-V dated the 17th August, 1974 in the case of Parnakunj Cooperative Housing Society, Ahmedabad.
 - (2) Order No. VCT|1973|220|V dated the 22nd August, 1974 in the case of Shri Pravinsinh Bhagvansinh, Village Andada, Taluka Ankleshwar, District Broach.
 - (3) Order No. VCT-1473|89031-V dated the 27th August, 1974 in case of Sarvashri Ambalal Maneklal and Ramesh-chandra Maneklal, village Hathijan, Taluka Dascroi, District Ahmedabad.
 - (4) Order No. VCT-3072|101343-V dated the 4th September, 1974 in the case of Shri D. K. Marfatia of Surat.
 - (5) Order No. VCT-1473|91491-V dated the 10th September, 1974 in the case of New Gokulnagar Cooperative Housing Society Limited, Vatra, Taluka Dascroi, District Ahmedabad.
 - (6) Order No. VCT-1773 129012-V dated the 17th September, 1974 in the case of Shri Triloknagar Cooperative Housing Society Limited, Baroda.
 - (7) Order No. VCT-1773|75128-V dated the 21st September, 1974 in the case of Jai Jagannath Cooperative Housing Society Limited, Ahmedabad.
 - (8) Order No. VCT-3074|19138-V dated the 24th September, 1974 in the case of Jay Gangeshwar Cooperative Housing Society, Limited, Surat.
 - (9) Order No. VCT-1474|57058-V dated the 26th September, 1974 in the case of Morana Apartment Cooperative Housing Society Limited, Ahmedabad.
 - (10) Order No. VCT-1473 121831-V dated the 5th October. 1974 in the case of New Alaknanda Cooperative Housing Society Limited, Vastrapur.

- (11) Order No. VCT-1473|143658-V dated the 7th October, 1974 in the case of Shri Rajdeep Cooperative Housing Society Limited, Ranip Taluka city, District Ahmedabad.
- (12) Order No. VCT-1473|97996-V dated the 8th October, 1974 in the case of Nav Rachna Cooperative Housing Society Limited, Ahmedabad.
- (13) Order No. VCT-3174|33873-V dated the 9th October, 1974 in the case of Sarvashri Hira Jesang and Lavji Ratna, Nanakerala, Taluka Vadhvan, District Surendranagar.
- (14) Order No. VCT-2473|91000-V dated the 10th October, 1974 in the case of Krishnagar Cooperative Housing Society Limited, Nadiad, District Kaira.
- (15) Order No. VCT-2473|133733-V dated the 10th October, 1974 in the case of Shri Babarbhai Ganirbhai, Ramnagar, Taluka Anand, District Kaira.
- (16) Order No. VCT-2874|39006-V dated the 10th October, 1974 in the case of Shri G. M. Chudasama of Rajkot.
- (17) Order No. VCT-2873 15164-V dated the 10th October, 1974 in the case of Kalyan Cooperative Housing Society Limited, Upleta, District Rajkot.
- (18) Order No. VCT-3074 79963-V dated the 10th October, 1974 in the case of Shrimati Savitaben Maganlal Nayak, Kadodara, Taluka Palsana, District Surat.
- (19) Order No. VCT-1773|109260-V dated the 10th October, 1974 in the case of Swamibag Cooperative Housing Society Limited, Manjalpur, Taluka Baroda.
- (20) Order No. VCT-1474 69000-V dated the 14th October, 1974 in the case of Huseni Cooperative Housing Society Limited, Vejalrpur, Taluka city, District Ahmedabad.
- (21) Order No. VCT-3074|87437-V dated the 15th October, 1974 in the case of Shri Bhikhubhai Haribhai Desai, Antroli, Taluka Palsana, District Surat.
- (22) Order No. VCT-1474|812033-V dated the 15th October, 1974 in the case of Shri Kashibhai Bababhai Patel of Shahwadi and others, Shahwadi, Taluka city, District Ahmedabad.
- (23) Order No. VCT-2874|23730-V dated the 15th October, 1974 in the case of Rail Nagar Cooperative Housing Society (proposed), Rajkot.
- (24) Order No. VCT|SR|695|72 dated the 12th August, 1974 in the case of Shri Manubhai Jethabhai Patel, Ahmedabad.
- (25) Order No. VCT|SR|192|73 dated the 17th August, 1974 in the case of Shri Gulmohmad Kadarbhai, Ahmedabad.

- (26) Order No. VCT|SR|757|72 dated the 27th August, 1974 in the case of M|s. Bhagvat Petroleums, Ahmedabad.
- (27) Order No. VCT|SR|204|73 dated the 13th September, 1974 in the case of Laxmi Cooperative Industrial Estate Limited, Ahmedabad.
- (28) Order No. VCT|SR|36|73 dated the 13th September, 1974 in the case of M|s. Best Pharmaceuticals and Chemicals Factory, Ahmedabad.
- (29) Order No. VCT|SR|127|73 dated the 13th September, 1974 in the case of Ganesh Cooperative Industrial Estate, Ahmedabad.
- (30) Order No. VCT|SR|132|7(3) dated the 21st September, 1974 in the case of Kalpa Vraksh Theater Private Limited, Ahmedabad.
- (31) Order No. VCT|SR|146|7(3) dated the 25th September, 1974 in the case of Shri Bhikhabhai Somnath Patel of Ahmedabad.
- (32) Order No. VCT|SR|133|7(3) dated the 26th September, 1974 in the case of Vikram Vikash Mandal Owners' Association, Ahmedabad.
- (33) Order No. VCT|SR|56|73 dated the 30th September, 1974 in the case of Shrimati Asharafunanisha Begam Tale Mohamed Khanji, Vinzol, Taluka Dascroi, District, Ahmedabad.
- (34) Order No. VCT|SR|156|7(3) dated the 5th October, 1974 in the case of Hari Om Enterprise, Ahmedabad.
- (35) Order No. VCT|SR|155|74 dated the 5th October, 1974 in the case of Nikunj Traders, Ahmedabad.
- (36) Order No. VCT|SR|159|73 dated the 11th October, 1974 in the case of Rexroth Mankelal Industries Limited, Ahmedabad.
- (37) Order No. VCT|SR|145|7(3) dated the 21st October, 1974 in the case of Shreeji Corporation, Ahmedabad.
- (38) Order No. VCT-SR-119|74 dated the 13th September, 1974 in the case of Baroda Industrial Development Corporation Limited, Baroda.
- (39) Order No. VCT-SR-57/74 dated the 27th September, 1974 in the case of Shri Sidhanath Mahadev Trust, Chhani Taluka, Baroda.
- (40) Order No. VCT-SR-58|74 dated the 27th September, 1974 in the case of Shri Shivratri Parna Trust, Chhani, Taluka Baroda.

- (41) Order No. VCT-SR|113|74 dated the 5th October, 1974 in the case of Baroda Productivity Council, Baroda.
- (42) Order No. VCT-SR-59|74 dated the 5th October, 1974 in the case of Shri Bhikhabhai Kilabhai Girasia, village Bhilapur, Taluka Dabhoi.
- (43) Order No. VCT|SR-116|74, dated the 14th October, 1974 in the case of Noble Rubber Industries, Baroda.
- (44) Order No. VCT|SR|43|74, dated the 17th August, 1974 in the case of Shri Parsottamdas Pranjivandas, Surat.
- (45) Order No. VCT|SR|44|74, dated the 17th August, 1974 in the case of Shri Chandrakant Pranjivandas, Surat.
- (46) Order No. VCT|SR|42|74, dated the 17th August, 1974 in the case of Shri Pramodkumar Pranjivandas, Surat.
- (47) Order No. VCT|SR|361|74, dated the 21st August, 1974 in the case of Mitsui Mills, Bombay.
- (48) Order No. VCT|SR|47|74 dated the 11th September, 1974 in the case of Shri Dahyagir Manigir Gosai, Vankaneda, Taluka Palsana, District Surat.
- (49) Order No. VCT|SR|45|74 dated the 11th September, 1974 in the case of Shrimati Motanben Ishwarlal Gandhi, Surat.
- (50) Order No. VCT|SR|58|74 dated the 12th September, 1974 in the case of Shri Ram Industrial Cooperative Services Society, Limited, Surat.
- (51) Order No. VCT|SR|76|74 dated the 19th October, 1974 in the case of Sarvagnik Education Society, Surat.
- (52) Order No. CH|VCT|SR-3|74 dated the 31st August, 1974 in the case of Aspi Agro Equipment Private Limited, Antalia, Taluka Gandevi.
- (53) Order No. TNC|VCT|SR|257|WS-8336 dated the 4th August, 1974, in the case of Shri Nileshkumar Kanaksinh Solanki.
- (54) Order No. TNC|VCT|SR|268|WS-8423 dated the 12th August, 1974 in the case of Shri Gordhanbhai Ambalal Patel, Chikhodra.
- (55) Order No. TNC|VCT|SR|267|WS-8421 dated the 14th August, 1974 in the case of Vinodbhai Ravjibhai Patel, Vallabh Vidhyanagar, Taluka Anand.
- (56) Order No. TNC|VCT|SR|269|WS-8539 dated the 16th August, 1974 in the case of Manibhai Raijibhai and Others, Shekhadi, Taluka Petlad.

IP.T.O.

- (57) Order No. TNC|VCT|SR|70|WS-8448 dated the 16th August, 1974 in the case of Charutar Vidyamandal, Vallabh Vidyanagar.
- (58) Order No. TNC|VCT|SR|299 dated the 19th August, 1974 in the case of Cayto Private Limited, Anand.
- (59) Order No. TNC|VCT|SR|280|WS-8566 dated the 20th August, 1974 in the case of Sabarmati Ashram Gaushala Trust, Bidaj.
- (60) Order No. TNC|VCT|282|WS-8582 dated the 20th August, 1974 in the case of Maganbhai Budhabhai, Chaklashi Pati Nadiad.
- (61) Order No. TNC|SR|58-6040 dated the 20th August, 1974 in the case of Ramanlal Amratlal Patel, Cambay.
- (62) Order No. TNC|VCT|SR|258-WS-8482 dated the 26th September, 1974 in the case of Ottambhai Dahyabhai Solanki and Others of Keriavi, Taluka Nadiad.
- (63) Order No. TNC|VCT|SR|197|WS-9077 dated the 3rd October, 1974 in the case of Shri Manibhai Bacharbhai, Uttarsanda.
- (64) Order No. TNC|VCT|SR|131|WS-9233 dated the 24th October, 1974 in the case of Ravjibhai Ashabhai Patel, Dabhan, Taluka Nadiad.
- (65) Order No. TNC|VCT|SR|219|WS|9239 dated the 24th October, 1974 in the case of Dahyabhai Bhailalbhai.
- (66) Order No. VCT.R. |8|7(3) dated the 14th October, 1974 in the case of Rajabhai Maragbhai Shah, Jamnagar,
- (67) Order No. Land (2). (C) 3000 dated the 23rd September, 1974 in the case of Vallabhkripa Industries, Veraval, District Junagadh.
- (68) Order No. Land (2)-(C) 3866 dated the 5th October, 1974 in the case of J. K. Export Industries, Junagadh.
- (69) Order No. Vacant Land case No. 23 dated the 21st August, 1974 in the case of M|s. Petidar Oil Cake Industries, Dheraji.
- (70) Order No. Vacant Land case No. 42 dated the 31st August, 1974 in the case of Shrimati Jayaben Narnbhai Patel, Upleta.
- (71) Order No. Vacant Land case No. 43 dated the 26th September, 1974 in the case of M|s. Maruti Abreshive Industries, Upleta.
- (72) Order No. LND|I|WS|2179|74 dated the 22nd August, 1974 in the case of the Bhagyodaya Cotton Ginning and Pressing Factory, Dharangadhra, District Surendranagar.

- (73) Order No. VCT.W.3438 dated the 7th October, 1974 in the case of M|s. Wellknown Engineering and Foundary, Surendranagar.
- (74) Order No. VCT.W.3439 dated the 16th October, 1974 in the case of Bhagyoday Ceramic Industries, Surendranagar.
- (75) Order No. Jamin 1-2777-74 dated the 19th October, 1974 in the case of Kunbhar Raghavbhai Jethabhai Betad.
- (76) Order No. BKP-VCT-281|74 dated the 27th August, 1974 in the case of Shri Narottam Kalyanji Thacker and others.
- (77) Order No. Bhumi|VCT|3405 dated the 26th August, 1974 in the case of Bhanu Industries, Broach.
- (78) Order No. Bhumi VCT 5096 dated the 6th September, 1974 in the case of Shri Bhupendra Shanabhai, Uber, Taluka Jambusar, District Broach.
- (79) Order No. Land NA WS 1211 dated the 8th August, 1974 in the case of the Agro Alloys Manufacturing Company, Mehsana.
- (80) Order No. LND|NA|2410 dated the 20th August, 1974 in the case of Manilal Nathalal Patel and Others, Unjha Taluka Sidhpur.
- (81) Order No. LND|NA|WS-2372 dated the 21st August, 1974 in the case of Saraswati Sahakar Corporation.
- (82) Order No. LND|NA|WS-2940 dated the 6th September, 1974 in the case of Mehsana Taluka Cooperative Cotton Sales Jinning and Pressing Society, Mehsana.
- (83) Order No. LND|NA|1153 dated the 6th September, 1974 in the case of Gajanan Engineering Works and Gajanan Tubewell Company, Unza, Taluka Sidhpur.
- (84) Order No. LND|NA|WS-2666 dated the 17th September, 1974 in the case of Shri Mohanbhai Raychandbhai and Others.
- (85) Order No. LND|NA|WS|2985 dated the 28th September, 1974 in the case of Shri Tribhovandas Duwarkadas and Others.
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.

6. Personal Explanation Under Rule 357

Shri Umashankar Dikshit made a personal explanation regarding certain remarks about him made by Shri Madhu Limaye in the House on the 2nd December, 1974.

*7. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 2nd December, 1974, continued:—

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1974 (Ordinance No. 11 of 1974) promulgated by the President on the 17th September, 1974."

The Resolution was negatived after discussion as indicated under para 9 below.

*8. Motion—Negatived :

Discussion on the following motion moved by Shri Atal Bihari Vajpayee on the 2nd December, 1974, continued:—

"That this House disapproves of the Presidential Order issued on the 16th November, 1974 under clause (1) of article 359 of the Constitution suspending citizens' right to move any court with respect to orders of detention under the Maintenance of Internal Security Act, 1971 for the enforcement of the rights conferred by article 14, article 21 and clauses (4), (5), (6) and (7) of article 22 and also suspending all proceedings pending in any court for the enforcement of the aforesaid rights with respect of orders of detention under the Maintenance of Internal Security Act."

The motion was negatived after discussion as indicated under para 9 below.

*9. Government Bill-Under Consideration

The Conservation of Foreign Exchange and Prevention of Smuggling
Activities Bill 1974

Discussion on the motion for consideration of the Bill moved on the 3rd December, 1974, continued.

The following Members took part in the combined debate on the Resolution, Motion (vide paras 7 and 8 above) and the motion for consideration of the Bill:—

- (1) Shri Narain Chand Parashar
- (2) Shri Janeshwar Misra

Shri C. Subramaniam replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

^{*}Discussed together.

Clauses 4 and 5 were adopted.

On amendment No. 37 for insertion of new Clause 5A, moved by Shri Bhogendra Jha, the House divided, Ayes 22; Noes 102. The amendment was accordingly negatived.

Clauses 6 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The discussion on the Bill was not concluded.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 6th December, 1974).

BULLETIN—PART I (Brief Record of Proceedings)

Friday, December 6, 1974 Agrahayana 15, 1896 (Saka)

No. 442

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 349—351 and 355 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3385-3445 and 3447-3584 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Air India for the year 1973-74.
 - (ii) Annal Report of the Indian Airlines for the year 1973-74.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
 - (i) Certified Accounts of the Air India for the year 1973-74 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Airlines for the year 1973-74 together with the Audit Report thereon.
- (4) A copy of Notification No. G.S.R. 671(E) (Hindi and English versions) published in Gazette of India dated the 30th November, 1974, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the provisions of the Agreement between the Government of India and the Government of Japan for the avoidance of double taxation in respect of taxes on income.

(5) A copy of the Final Report and Accounts (Hindi and English versions) of the Life Insurance Corporation of India for the period from 1st April, 1972 to 31st December, 1972 in respect of General Insurance Business, under section 29 of the Life Insurance Corporation Act, 1956.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd December, 1974, Rajya Sabha passed the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1974.
- (ii) That at its sitting held on the 28th November, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the unexpired portion of the term of the Committee ending on the 30th April, 1975, vice Shri H. M. Trivedi, who ceased to be a member of the Committee on his appointment as a Minister and also communicated the name of Shri Sriman Prafulla Goswami, Member, Rajya Sabha, who had been elected to the said Committee.

5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Working Journalists (Conditions of Serive) and Miscellaneous Provisions (Amendment) Bill, 1974, as passed by Rajya Sabha.

6. Assent to Bill

Secretary-General laid on the Table the Indian Telegraph (Amendment) Bill, 1974 passed by the Houses of Parliament during the current session and assented to.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.20 P.M.)

7. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Finance to the reported decision of the Government not to pay instalments of dearness allowance to Central Government employees.

The Minister of Finance made a statement in regard thereto.

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th December, 1974.

9. Government Bill—Passed

The Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974

Discussion on the motion that the Bill, as amended, be passed moved on the 5th December, 1974, was taken up.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Erasmo de Sequeira
- (3) Shri Samar Guha
- (4) Shri Onkar Lal Berwa
- (5) Shri Bhogendra Jha
- (6) Shri P. K. Deo
- (7) Shri Shyamnandan Mishra
- (8) Shri P. G. Mavalankar
- (9) Shri Piloo Mody
- (10) Shri S. M. Banerjee
- (11) Shri C. Subramaniam

The motion was adopted and the Bill, as amended, was passed.

10. Private Member's Resolution-Under Consideration

Discussion on the following Resolution moved Shri Shyamnandan Mishra on the 30th August, 1974 was taken up.

"This House is of the opinion that the Government is creating conditions for the growth of fascism in the country and therefore resolves that a Parliamentary Committee be constituted make recommendations to counteract this dangerous trend."

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th December, 1974)

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, December 9, 1974 Agrahayana 18, 1896 (Saka)

No. 443

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 372, 374—378, 380 and 381 were orally answered. Starred Question No. 373 had been postponed for answer on 16-12-1974. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3585—3705, 3707—3749, 3751—3759, 3761—3764 and 3766—3784 were laid on the Table.

3. Statements regarding Import Licence Case

The Prime Minister made a statement regarding the import licence case.

Shri Morarji R. Desai also made a statement on the subject.

4. Question of Privilege

Shri Lalit Narayan Mishra laid on the Table a statement in connection with the question of privilege against him regarding the import licence case.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Gujarat Panchayat Service (Promotions to cadres in State Services) Rules, 1974, published in Notification No. KP|207|PRR-1069|74-TH in Gujarat Government Gazette dated the 16th September, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.

IP.T.O.

- (2) A copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 447(E) in Gazette of India dated the 4th November, 1974, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (3) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1972-73, under section 18 of University Grants Commission Act, 1956.

6. Statement by Minister

The Minister of Agriculture and Irrigation laid on the Table a statement regarding levy price of sugar.

7. Supplementary Demands for Grants (Gujarat)-1974-75

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1974-75.

8. Government Bill-Introduced

The Tobacco Board Bill, 1974.

9. Motion

Shri B. P. Maurya moved the following motion:-

"That the clause-by-clause consideration of the Sick Textile Undertakings (Nationalisation) Bill, 1974, which was adjourned on the 2nd December, 1974, be resumed now."

The motion was adopted.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.20 P.M.)

Submissions were made about the statement by the Prime Minister regarding the import licence case.)

6.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th December, 1974)

BULLETIN—PART I "(Brief Record of Proceedings)

Tuesday, December 10, 1974 Agrahayana 19, 1896 (Seka)

No 444

11:02 A.M.

1. Starred Questions

Starred Questions Nos. 392, 394, 396 and 398 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3785—3821, 3823—3888, 3890—3899, 3901—3925, 3927—3939, 3941—3957 and 3859—3984 were laid on the Table.

3. Statement by Member

Shri Morarji R. Desai made a statement regarding the import ficence case.

4. Report Lable on the Table

The following papers were laid on the Table:-

- (1) A copy of the Sugar (Price Determination for 1974-75 Production) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gasette of India dated the 28th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways
 -Act, 1890-
 - (i) The Railways Red Tariff (Eighth Amendment) Rules, 1974, published in Notification No. G.S.R. 1258 in Gazette of India dated the 23rd November, 1974.
 - (ii) The Railways Red Tariff (Seventh Amendment) Rules, 1974, published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974.
- (3) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 21(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs Tata Engineering and Locomotive Company Limited, Bombay and the Order dated the 30th June, 1972 of the Central Government thereon, under section 62 of the said Act.
- (4) A copy of the Companies (Temporary Restrictions on Dividends) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 3125 in Gazette of India dated the 30th November, 1974, under sub-section (2) of section 12 of the Companies (Temporary Restrictions on Dividends) Act, 1974.

5. Personal Explanation under Rule 357

Shri H. R. Gokhale made a personal explanation regarding certain remarks about him made by Shri Atal Bihari Vajpayee in the House on the 3rd December, 1974 during discussion on the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Government Bill—Passed

The Small Coins (Offences) Amendment Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri Hukam Chand Kachwai
- (3) Shri S. M. Banerjee
- (4) Pandit D. N. Tiwary
- (5) Shri J. Matha Gowder
- (6) Shri P. G. Mavalankar
- (7) Sardar Swaran Singh Sokhi~
- (8) Shri Darbara Singh

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause by-clause a consideration of the Bill was taken up.

, V.,

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted
The motion that the Bill be passed was moved by Shrimati Sushila
Rohatgi.

The motion was adopted and the Bill was passed.

7. Government Bill-Debate Adjourned

The Sick Textile Undertakings (Nationalisation) Bill, 1874

Clause-by-clause consideration of the Bill was taken up

Clauses 2 to 4 were adopted, as amended.

Consideration of Clause 5 was held over.

Shri Madhu Limaye moved the following motion:—

"That the debate on the Bill be now adjourned to the next week."

An amendment to Shri Madhu Limaye's motion moved by Shri C. M.

Stephen was adopted.

The motion moved by Shri Madhu Limaye was adopted in the following amended form:—

"That the debate on the Bill be now adjourned to the next day, December 11, 1974."

5.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 1974)

S. L. SHAKDHER, Secretary-General.

100

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 11, 1974|Agrahayana 20, 1896 (Saka)

No. 445

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 413—415 and 417—419 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3985, 3986, 3989—4052, 4054, 4055, 4057—4143, 4145—4162 and 4164—4184 were laid on the Table.

3. Question of Privilege

Sarvashri Madhu Limaye, Jyotirmoy Basu and Shyamnandan Mishra made further submissions about question of privilege against Shri Lalit Narayan Mishra regarding import licence case.

The matter was held over.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi for the year 1972, along with the Audited Accounts for the year 1971-72.
- (ii) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1971-72.
- (iii) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1973, along with the Audited Accounts for the year 1972-73.
- (iv) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative (Pay) Twenty-fourth Amendment Rules, 1974, published in Notification No. G.S.R. 1260 in Gazette of India dated the 30th November, 1974.

Г" ["]О,

- (ii) The Indian Police (Pay) Seventh Amendment Rules, 1974, published in Notification No. G.S.R. 1261 in Gazette of India dated the 30th November, 1974.
- (iii) The Indian Forest (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 1262 in Gazette of India dated the 30th November. 1974.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna, Bhattacharyya presented the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister

The Minister of State for Petroleum and Chemicals made a statement in response to the matter under rule 377 raised by Shrimati Parvathi Krishnan in the House on the 19th November, 1974, regarding abnormal delay in the implementation of the award given by the Union Labour Minister about the reinstatement of some former employees of the Antibiotics Plant of Indian Drugs and Pharmaceuticals Limited, Rishikesh.

7. Personal Explanation Under Rule 357

Shri Vasant Sathe made a personal explanation regarding certain remarks made by him in the House on the 10th December, 1974 during discussion on the Sick Textile Undertakings (Nationalisation) Bill, 1974.

8. Motion regarding Report of Joint Committee—Extension of time

Shri L. D. Kotoki moved the following motion:-

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963."

The motion was adopted.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M)

9. Government Bill-Passed

The Sick Textile Undertakings (Nationalisation) Bill, 1974

Clause-by-clause consideration of the Bill continued.

On amendment No. 77 to Clause 5 moved by Shri S. M. Banerjee, the House divided, Ayes 18; Noes 77. The amendment was accordingly negatived.

Eight amendments to Clause 5 were adopted.

Clauses 5 to 10 were adopted, as amended.

Clauses 11 to 13 were adopted.

On motion No. 215 to Clause 14 moved by Shri S. M. Banerjee, the House divided, Ayes 12; Noes 64. The motion was accordingly negatived.

On amendment No. 96 to Clause 14 moved by Shrimati Roza Vidyadhar Deshpande, the House divided, Ayes 13; Noes 60. The amendment was accordingly negatived.

Six amendments to Clause 14 were adopted.

Clauses 14 and 15 were adopted, as amended.

Clauses 16 to 18 were adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 26 were adopted.

Clauses 27 and 28 were adopted, as amended.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Clauses 33 and 34 were adopted.

Clause 35 was adopted, as amended.

Clauses 36 to 38 were adopted.

New Clauses 38A and 39 were also adopted.

The First Schedule was adopted, as amended.

On amendment No. 102 to the Second Schedule moved by Shri Madhu Limaye, the House divided, Ayes 13; Noes 53. The amendment was accordingly negatived.

Seven amendments to the Second Schedule were adopted.

The Second Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted.

The Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri B. P. Maurya.

The following Members took part in the debate:-

- (1) Shri Era Sezhiyan
- (2) Shri Raja Kulkarni
- (3) Shri Erasmo de Sequeira
- (4) Shrimati Parvathi Krishnan
- (5) Shri K. Gopal
- (6) Shri P. G. Mavalankar
- (7) Shri Ram Singh Bhai

- (8) Shrimati Roza Vidyadhar Deshpande
 - (9) Shri B. P. Maurya

The motion was adopted and the Bill, as amended, was passed.

*10. Statement by Minister

The Minister of Energy made a statement regarding the revision of wages in coal industry.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th December, 1974)

^{*}Made at 5.40 P.M.

BULLETIN-PART 1

(Brief Record of Proceedings)

Wednesday, December 11, 1974 Agrahayana 20, 1896 (Saka)

No. 445

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 413—415 and 417—119 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3985, 3986, 3989—4052, 4054, 4055, 4057—4143, 4145—4162 and 4164—4184 were laid on the Table.

3. Question of Privilege

Sarvashri Madhu Limaye, Jyotirmoy Basu and Shyamnandan Mishra made further submissions about question of privilege against Shri Lalit Narayan Mishra regarding import licence case.

The matter was held over.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi for the year 1972, along with the Audited Accounts for the year 1971-72.
- (ii) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1971-72.
- (iii) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1973, along with the Audited Accounts for the year 1972-73.
- (iv) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative (Pay) Twenty-fourth Amendment Rules, 1974, published in Notification No. G.S.R. 1260 in Gazette of India dated the 30th November, 1974.

.0.)

IPTO.

- (ii) The Indian Police (Pay) Seventh Amendment Rules, 1974, published in Notification No. G.S.R. 1261 in Gazette of India dated the 30th November, 1974.
- (iii) The Indian Forest (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 1262 in Gazette of India dated the 30th November, 1974.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna, Bhattacharyya presented the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister

² The Minister of State for Petroleum and Chemicals made a statement in response to the matter under rule 377 raised by Shrimati Parvathi Krishnan in the House on the 19th November, 1974, regarding abnormal delay in the implementation of the award given by the Union Labour-Minister about the reinstatement of some former employees of the Antibiotics Plant of Indian Drugs and Pharmaceuticals Limited, Rishikesh.

7. Personal Explanation Under Rule 357

Shri Vasant Sathe made a personal explanation regarding certain remarks made by him in the House on the 10th December, 1974 during discussion on the Sick Textile Undertakings (Nationalisation) Bill, 1974.

8. Motion regarding Report of Joint Committee—Extension of time

Shri L. D. Kotoki moved the following motion:-

"That this House do extend upto the last day of the first week of the next Monsoon Session (1975), the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963."

The motion was adopted.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M)

9. Government Bill—Passed

The Sick Textile Undertakings (Nationalisation) Bill, 1974

Clause-by-clause consideration of the Bill continued.

On amendment No. 77 to Clause 5 moved by Shri S. M. Banerjee, the House divided, Ayes 18; Noes 77. The amendment was accordingly negatived.

Eight amendments to Clause 5 were adopted.

Clauses 5 to 10 were adopted, as amended.

Clauses 11 to 13 were adopted.

On motion No. 215 to Clause 14 moved by Shri S. M. Banerjee, the House divided, Ayes 12; Noes 64. The motion was accordingly negatived.

On amendment No. 96 to Clause 14 moved by Shrimati Roza Vidyadhar Deshpande, the House divided, Ayes 13; Noes 60. The amendment was accordingly negatived.

Six amendments to Clause 14 were adopted.

Clauses 14 and 15 were adopted, as amended.

Clauses 16 to 18 were adopted.

Clause 19 was adopted, as amended.

Clause 20 was adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 26 were adopted.

Clauses 27 and 28 were adopted, as amended.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Clause 31 was adopted.

Clause 32 was adopted, as amended.

Clauses 33 and 34 were adopted.

Clause 35 was adopted, as amended.

Clauses 36 to 38 were adopted.

New Clauses 38A and 39 were also adopted.

The First Schedule was adopted, as amended.

On amendment No. 102 to the Second Schedule moved by Shri Madhu Limaye, the House divided, Ayes 13; Noes 53. The amendment was accordingly negatived.

Seven amendments to the Second Schedule were adopted.

The Second Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted.

The Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri B. P. Maurya.

The following Members took part in the debate:-

- (1) Shri Era Sezhiyan
- (2) Shri Raja Kulkarni
- (3) Shri Erasmo de Sequeira
- (4) Shrimati Parvathi Krishnan
- (5) Shri K. Gopal
- (6) Shri P. G. Mavalankar
- (7) Shri Ram Singh Bhai

- (8) Shrimati Roza Vidyadhar Deshpande
- (9) Shri B. P. Maurya

The motion was adopted and the Bill, as amended, was passed.

*10. Statement by Minister

The Minister of Energy made a statement regarding the revision of wages in coal industry.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th December, 1974)

^{*}Made at 5.40 P.M.

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, December 10, 1974 Agrahayana 19, 1896 (Saka)

No. 444

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 392, 394, 396 and 398 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3785—3821, 3823—3888, 3890—3899, 3901—3925, 3927—3939, 3941—3957 and 3959—3984 were laid on the Table.

3. Statement by Member

Shri Morarji R. Desai made a statement regarding the import licence case.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Sugar (Price Determination for 1974-75 Production) Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gazette of India dated the 28th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
 - (i) The Railways Red Tariff (Eighth Amendment) Rules, 1974, published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974.
 - (ii) The Railways Red Tariff (Seventh Amendment) Rules, 1974, published in Notification No. G.S.R. 1253 in Gazette of India dated the 23rd November, 1974.
- (3) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 21(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs Tata Engineering and Locomotive Company Limited, Bombay and the Order dated the 30th June, 1972 of the Central Government thereon, under section 62 of the said Act.
- (4) A copy of the Companies (Temporary Restrictions on Dividends) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 3126 in Gazette of India dated the 30th November, 1974, under sub-section (2) of section 12 of the Companies (Temporary Restrictions on Dividends) Act, 1974.

5. Personal Explanation under Rule 357

Shri H. R. Gokhale made a personal explanation regarding certain remarks about him made by Shri Atal Bihari Vajpayee in the House on the 3rd December, 1974 during discussion on the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Government Bill—Passed

The Small Coins (Offences) Amendment Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri Hukam Chand Kachwai
- (3) Shri S. M. Banerjee
- (4) Pandit D. N. Tiwary
- (5) Shri J. Matha Gowder
- (6) Shri P. G. Mavalankar
- (7) Sardar Swaran Singh Sokhi
- (8) Shri Darbara Singh

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed,

7. Government Bill-Debate Adjourned

The Sick Textile Undertakings (Nationalisation) Bill, 1874

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted, as amended.

Consideration of Clause 5 was held over.

Shri Madhu Limaye moved the following motion:—

"That the debate on the Bill be now adjourned to the next week."

An amendment to Shri Madhu Limaye's motion moved by Shri C. M. Stephen was adopted.

The motion moved by Shri Madhu Limaye was adopted in the following amended form:—

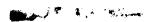
"That the debate on the Bill be now adjourned to the next day, December 11, 1974."

5.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 1974)

S. L. SHAKDHER, Secretary-General.

1 1 1



BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, December 12, 1974/Agrahayana 21, 1896 (Saka)

No. 446

11.04 A.M.

1. Obituary Reference

The Speaker made a referenc to the passing away of Shri Gokulananda Mohanty, who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 435, 437, 444 and 446—448 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4185—4221, 4223—4230, 4232—4238, 4240—4319, 4321—4326, 4328 and 4329 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Steel and Mines (i) correcting the reply given on 28-3-1974 to Unstarred Question No. 5085 regarding sale of scrap by Rourkela Steel Plant and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

4. Question of Privilege

Shri Atal Bihari Vajpayee made further submission about question of privilege against Shri Lalit Narayan Mishra regarding import licence case

Shri Lalit Narayan Mishra made further statement on the subject.

5. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial), under article 151(1) of the Constitution:—

Part X—Appraisal of the working of the Indian Drugs and Pharmaceuticals Limited.

- Part XI—Appraisal of the working of the Hindustan Antibiotics
 Limited.
- (2) (i) A copy of the Coal Mines (Fourth Amendment) Regulations, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1197 in Gazette of India dated the 9th November, 1974, under sub-section (7) of section 59 of the Mines Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A copy of the Employees' Provident Funds (Ninth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1255 in Gazette of India dated the 23rd, November, 1974, under sub-section (2) of section 7 of the Employees Provident Funds and Family Pension Fund Act, 1952.
- (4) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Fund and Family Pensions Schemes for the year 1972-73.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th December, 1974, Rajya Sabha adopted a motion recommending to Lok Sakha to appoint a member of Lok Sabha to the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, in the vacancy caused by the resignation of Sardar Buta Singh from the membership of the said Joint Committee.
- (ii) That at its sitting held on the 11th December, 1974, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, up to the last day of the Ninety-third (Monsoon) Session of Rajya Sabha.
- (iii) That at its sitting held on the 11th December, 1974, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a member of Rajya Sabha to the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1974, in the vacancy caused by the resignation of Shri Bipinpal Das and also communicated the name of Shri Mohammad Usman Arif who had been appointed to the said Joint Committee to fill the vacancy.
- (iv) That at its sitting held on the 11th December, 1974, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973, up to the first day of the last week of the Ninety-first Session of Rajya Sabha.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

7. Calling Attention

Shri C. M. Stephen called the attention of the Minister of Commerce regarding situation created on the cashew industry as a result of judgment of Kerala High Court on 3rd December, 1974 annulling Public Notice which regulates distribution of imported raw cashewnuts.

The Deputy Minister of Commerce made a statement in regard thereto.

8. Report of Committee on Petitions

Shri Jagannath Rao presented the Twentieth Report of the Committee on Petitions.

9. Statement by Minister

* The Minister of Home Affairs made a statement regarding the arrest of Sarvashri Digvijaya Narain Singh and Satyendra Narayan Sinha, M.Ps., on the 4th November, 1974.

*10. Statutory Resolution-Under Consideration

Shri Shyamnandan Mishra moved the following Resolution:—

"This House disapproves of the Representation of the People (Amendment) Ordinance, 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October, 1974."

*11. Government Bill-Under Consideration

The Representation of the People (Amendment) Bill, 1974

The motion for consideration of the Bill was moved by Shri H. R. Kokhale.

Shri Jyotirmoy Bosu took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill. His speech was not concluded.

12. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Fiftieth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th December, 1974)

^{*}Taken up together.

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 13, 1974 Agrahayana 22, 1896 (Saka)

No. 447

11.02 A.M.

•

1. Starred Ouestions

Starred Questions Nos. 454, 457 and 458 were oraly answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4330—4345, 4347—4445, 4447—4480, 4482—4486, 4488—4517 and 4519—4529 were laid on the Table.

3. Question of Privilege

Sarvashri Priya Ranjan Das Munsi, Bhogendra Jha, S. M. Banerjee, K. P. Unnikrishnan and Dinesh Chandra Goswami made submissions about question of privilege against Shri R. N. Goenka, M.P.

The matter was held over.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (I) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st December, 1973.
- (II) A copy each of Notification Nos. G.S.R. 681(E) and G.S.R. 682(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (III) (i) A copy of Notification No. (GHN 297) SUA-1074|(11)-TH published in Gujarat Government Gazette dated the 1st November, 1974, under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.
- (IV) A copy each of the following documents under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Guja-rat:—
- (i) Report on the police firing at Village Parthampura District Baroda on the 14th August, 1972.
 - (ii) Memorandum of Action taken on the Report.
 - (iii) A statement explaining reasons for not laying the Hindi versions of the above documents.
- (V) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1251 in Gazette of India dated the 23rd November, 1974, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.
- (VI) (a) A copy of the following Gujarat Government Orders under sub-section (4) of Section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (1) Order No. VCT-3074-667-V dated 16-10-1974 in the case of Shri Ratansinh Bahadur Bava Mahida of village Udhna Taluka Choryasi in the District of Surat.
 - (2) Order No. VCT-1774|87242-V dated 16-10-1974 in the case of Shri Ambalal Vanker of village Bil, Taluka Baroda in the District of Baroda.
 - (3) Order No. VCT-3074-93086-V dated 16-10-1974 in the case of Shri Ramanbhai Haribhai Desai of village Antrodi, Taluka Palsana in the District of Surat.
 - (4) Order No. VCT-3073 7797-V dated 16-10-1974 in the case of Shri Abulibhai Asgarbhai and others of City Surat Taluka Choryasi in the District of Surat.
 - (5) Order No. VCT-1874-1074-V dated 16-10-1974 in the case of Shri Odhabhai Parshottambhai of village Shampura, Taluka Bhavnagar in the District of Bhavnagar.
 - (6) Order No. VCT-1874 KHA 2412-V dated 19-10-1974 in the case of Shri Dakshinaraurti Vidyarthi Bhavan, Bhavnagar.
 - (7) Order No. VCT-1474|9180-V dated 1-11-1974 in the case of Nutanvarsha Cooperative Housing Society Ltd., Ahmedabad.

المعتدد المعتدد

- (8) Order No. VCT-1773 133323-V dated 1-11-1974 in the case of Smt. Vishvabharati D. Bhatt of City Baroda, Taluka Baroda in the District Baroda.
- (9) Order No. VCT-2474 65346-V dated 6-11-1974 in the case of Vrindavan Cooperative Housing Society (Proposed), Anand, District Kaira.
- (10) Order No. VCT-1473|79590-V deted 6-11-1974 in the case of Nishkalank Cooperative Housing Society Ltd., Ahmedabad.
- (11) Order No. VCT-2373|79598-V dated 6-11-1974 in the case of Samarpan Cooperative Housing Society, Porbandar.
- (12) Order No. VCT-1472 115686-V dated 11-11-1974 in the case of Shri Shardaben Chimanbhai Lalbhai and others, Sahibaug, Ahmedabad.
- (13) Order No. VCT|SR-23|72 dated 28-10-1974 in the case of M|s. Mahavir Industries of Village Viramgam Taluka Viramgam in the District of Ahmedabad.
- (14) Order No. VCT|SR-24|73 dated 28-10-1974 in the case of M|s. Mahendra Industries of Village Viramgam Taluka Viramgam in the District of Ahmedabad.
- (15) Order No. VCT|SR|150-7(3) dated 1-11-1974 in the case of M|s. Patel Kalabhai Devraj and Company, Ahmedabad.
- (16) Order No. VCT-SR-149/7(3) dated 5-11-1974 in the case of M/s. Patel Govindlal Gokaldas and Company, Ahmedabad.
- (17) Order No. VCT|SR-148|7(3) dated 5-11-1974 in the case of the Narayan Association, Ahmedabad.
- (18) Order No. CH|VCT|RG-9|1974 dated 2-11-1974 in the case of Shri A. K. Trivedi, Partner of Kolak Tiles Products, Baroda.
- (19) Order No. CH|VCT|RG-10|1974 dated 2-11-1974 in the case of Shri K. M. Trivedi, Partner of Siddhi Mining Works, Baroda.
- (20) Order No. CH VCT RG-37 74 dated 4-11-1974 in the case of Shri Prafulchandra Dahyabhai Desai and Shri Dinesh-chandra Dahyabhai Desai of village Charvai, Taluka Bilsar, in the District of Bilsar.
- (21) Order No. CH|VCT|RG-36|1974 dated 2|6-11-1974 in the case of The Managing Director of Three 'M' Cilicons and Chemicals Private Ltd., Gandevi Taluka Gandevi District Bulsar.

- (22) Order No. CH|VCT|RG-48|1974 dated 6-11-1974 in the case of Shri Pranjivandas Bhanabhai Mistry, Partner of M|s. Mistry Agricultural Centre, Segvi, Taluka Bulsar, District Bulsar.
- (23) Order No. CH|VCT|RG-19|74 dated 7-11-1974 in the case of Shri Nariman Peestanji Dumsia Owner of the Onest Auto Service, Navsari, Taluka Navsari, District Bulsar.
- (24) Order No. LND|VCT|WS|2815 dated 4-11-1974 in the case of Shri Dahyabhai Shankerbhai Patel, Proprietor of Shri Muktanand Industries of Baroda.
- (25) Order No. LND|VCT-6039 dated 4-11-1974 in the case of S. T. Maheta, Manager of the Gujarat Vanaspati Udyog, Broach.
- (26) Order No. LND|VCT|6233 dated 18-11-1974, in the case of Shri J. C. Gujjar, Partner of Shri Jayant Bricks Manufacturing Co., Broach.
- (27) Order No. VCR.SR|17|73 dated 30-10-1974 in the case of the Director of Avaram Ltd., Baroda.
- (28) Order No. VCT|SR|63|74 dated 29-10-1974 in the case of Shrimati Hanshaben Rameshbhai Dalal, Surat.
- (29) Order No. VCT|SR|62|74 dated 31-10-1974 in the case of Shri Hari Om Industrial Cooperative Services Society, (Proposed), Surat.
- (30) Order No. VCT|SR|60|74 dated 4-11-1974 in the case of the Chief Promoter Shri Navinchandra Chimanlal of Jayshree Jalaram Industrial Cooperative Services Society Ltd., (Proposed) Surat.
- (31) Order No. VCT-SR|46|74 dated 4-11-1974, in the case of the Chief Promoter of Proposed Navagam Udyognagar Sahakari Sangh, Surat.
- (32) Order No. VCT|SR|61|74 dated 6-11-1974 in the case of the Chief Promoter Shri Dalsukharam Laxmichand Ansari of Radhakrishna Industrial Cooperative Society, Surat.
- (33) Order No. VCT|SR|64|74 dated 14-11-1974 in the case of Shrimati Geetaben Niranjan Dalal of Surat.
- (34) Order No. VCT|SR|57|74 dated 21-11-1974 in the case of the President of Dwarakesha Industrial Cooperative Services Society, Surat.
- (35) Order No. LND|WS|2163 dated 17-9-1974 in the case of Shri Gopalbhai Joitaram Patel of village Billa, Taluka Sidhpur in the District of Mehsana.

- (36) Order No. VCT-LND|NA|WS|123 dated 30-10-1974 in the case of Shri Amrutlal Chhaganlal Panchal of village Sidhput Taluka Sidhpur in the District of Mehsana.
- (b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders, and (ii) for not laying the Hindi versions thereof.
- (VII) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1973-74.
 - (b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1973-74.
 - (b) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1973-74.
 - (b) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (VIII) A copy of the Report (1974) of the Tariff Commission on the continuance of protection to the Sericulture Industry (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 11th December, 1974, Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974, passed by Lok Sabha on the 6th December, 1974.

e. Aggest to Bill

Secretary-General laid on the Table the Small Coins (Offences) Amendment Bill, 1974 passed by the Houses of Parliament during the current session and assented to.

7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th December, 1974.

8. Motion regarding Fiftieth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the 12th December, 1974."

The motion was adopted.

(Lok Sabha adjourned at 2.15 P.M. and re-assembled at 3.20 P.M.)

9. Motion Regarding Forty-Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Shyama Prasanna Bhattacharyya moved the following motion:—

"That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th December, 1974."

The motion was adopted.

10. Private Members' Bills-Introduced

- (1) The Crop Insurance Corporation Bill, 1974 by Shri Yamuna Prasad Mandal.
- (2) The Constitution (Amendment) Bill, 1974 (Amendment of article 124 and 155) by Shri Madhu Dandavate.

11. Private Member's Bill-Withdrawn

The Planning and Development through Panchaya; Raj Bill, 1973 by Shri Rana Bahadur Singh

Discussion on the motion for consideration of the Bill moved by Shri Rana Bahadur Singh on the 28th November, 1974, continued.

The following Members took part in the debate:---

- (1) Shri P. Ranganath Shenoy
- (2) Shri Giridhar Gomango
- (3) Shri Tha Kiruttinan
- (4) Shri Jagannath Mishra

- (5) Shri Dhan Shah Pradhan
- (6) Shri Darbara Singh √
- (7) Shri Lalji Bhai
- (8) Shri K. Lakkappa
- (9) Shri E. R. Krishnan
- (10) Shri S. N. Singh
- (11) Shri Annasahib P. Shinde

Shri Rana Bahadur Singh replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1972 (Amendment of article 324) by Shri R. P. Ulaganambi.

The motion for consideration of the Bill was moved by Shri R. P. Ulaganambi. His speech was not concluded.

13. Half-An-Hour Discussion

Shri Madhu Dandavate raised a half-an-hour discussion on points arising out of the answer given on the 4th December, 1974 to Starred Question No. 316 regarding declaration of assets by the elected representatives.

Shri K. Brahmananda Reddy replied to the discussion. 6.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th December, 1974).

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, December 16, 1974 Agrahayana 25, 1896 (Saka)

No. 448

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 474, 476, 479, 482, 483, 486, 488 and 489 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4530-4552, 4554-4722 and 4724-4729 were laid on the Table.

3. Ruling by Speaker Regarding Privilege Matter

The Speaker gave his ruling on questions of privilege against Shri Lalit Narayan Mishra regarding import licence case sought to be raised by Sarvashri Atal Bihari Vajpayee, Madhu Limaye, Jyotirmoy Bosu and Shayamnandan Mishra on the 4th and 5th December, 1974.

4. Question of Privilege

Sarvashri Darbara Singh and Shashi Bhushan made submissions about question of privilege against Shri R. N. Goenka, M.P.

The matter was held over.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1974—Union Government (Commercial) Part I—Introduction, under article 151(1) of the Constitution.
- (2) A copy of the Fruit Products (Amendment) Order, 1974 (Hindi and English versions) published in Notification No. S.O. 3044 in Gazette of India dated the 16th November, 1974, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for year 1970-71 along with the Audit Report thereon (Hindi version).

6. Report of Railway Convention Committee

Shri Tha Kiruttinan presented the Sixth Report of the Railway Convention Committee, 1973 on "Rate of Dividend for 1975-76 and other Ancillary Matters."

*7. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Shyamnandan Mishra on the 12th December, 1974 continued:—

"This House disapproves of the Representation of the People (Amendment) Ordinance, 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October, 1974."

The Resolution was negatived after discussion as indicated under para 8 below.

*8. Government Bill-Passed .

The Representation of the People (Amendment) Bill, 1974

Discussion on the motion for consideration of the Bill moved on the 12th December, 1974, continued.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Bhogendra Jha
- (3) Shri Jagannathrao Joshi
- (4) Shri E. R. Krishnan
- (5) Shri Janeshwar Misra
- (6) Shri Samar Guha
- (7) Shri P. G. Mavalankar
- (8) Shri Madhu Limaye

Shri H. R. Gokhale replied to the debate.

Shri Shyamnandan Mishra spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:-

- (1) Shri P. G. Mavalankar
- (2) Shri H. R. Gokhale

The motion was adopted and the Bill was passed.

9.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th December, 1974)

^{*}Discussed together.

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, December 17, 1974 Agrahayana 26, 1896 (Saka)

No. 449

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 495, 498, 500, 501, 505 and 508 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4730—4754, 4756—4759, 4761—4792, 4794—4812, 4814—4843, 4845—4854 and 4856—4929 were laid on the Table.

A statement by the Minister of Petroleum and Chemicals (i) correcting the reply given on the 12th November, 1974 to Unstarred Question No. 257 regarding crude oil supplied to H.P.C. under agreement with ESSO and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Supply and Rehabilitation regarding purchase of Fertilisers from USA was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. F.5(10)-W&M|74 (Hindi and English versions) published in Gazette of India dated the 16th December, 1974 regarding floatation of market loans by the Central Government in December, 1974.
- (2) A copy of Notification No. G.S.R. 1304 (Hindi and English versions) published in Gazette of India dated the 7th December, 1974, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (3) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHM|74|147|M-TNC-1073| 16877-J-(LR) in Gujarat Government Gazette dated the 2nd

IP.T.O.

September, 1974, under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat, together with an explanatory note.

5. Supplementary Demands for Grants (Gujarat)-1974-75.

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1974-75.

6. Motion

Shri K. Brahmananda Reddy moved the following motion:-

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, in the vacancy caused by the resignation of Sardar Buta Singh from the membership of the said Joint Committee and do resolve that Shri Ramachandran Kadannappalli, Member, Lck Sabha be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

7. Supplementary Demands for Grants (General)—1974-75

Discussion on the Supplementary Demands for Grants Nos. 12, 24, 26, 44, 61, 70, 77, 80, 83, 86, 94, 99, 100 and 102 in respect of the Budget (General) for the year 1974-75 commenced and was concluded.

Five cut motions [Nos. 1 to 5] were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1974-75, were voted in full.

8. Government Bill-Introduced

The Appropriation (No. 4) Bill. 1974.

9. Government Bills-Passed

(i) The Appropriation (No 4) Bill, 1974.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

(ii) The Punjab Municipal (Chandigarh Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Dalbir Singh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was take up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dalbir Singh.

The motion was adopted and the Bill was passed.

(iii) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1974, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

10. Supplementary Demands for Grants (Gujarat)-1974-75

Discussion on the Supplementary Demands for Grants Nos, 3, 18, 28, 55 to 57, 60, 66, 67, 71, 89, 96, 99, 100, 106, 107, 109, 124 and 141 in respect of the Budget for the State of Gujarat for the year 1974-75, presented to the House on the 9th December, 1974, commenced and was concluded.

Twenty-seven cut motions [Nos. 1 to 27] were moved.

On cut motion No. 22 moved by Shri P. G. Mavalankar, the House divided, Ayes 7; Noes 91. The cut motion was accordingly negatived.

All other cut motions moved were also negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Gujarat) for 1974-75, were voted in full.

11. Government Bill-Introduced

The Gujarat Appropriation (No. 4) Bill, 1974.

12. Government Bills-Passed

(i) The Gujarat Appropriation (No. 4) Bill, 1974

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sushila Rohatagi.

The motion was adopted and the Bill, as amended, was passed.

(1i) The East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

(iii) The Repealing and Amending Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. (Shrimati) Sarojini Mahishi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. (Shrimati) Sarojini Mahishi.

The motion was adopted and the Bill was passed.

(iv) The Parliament (Prevention of Disqualification) Amendment Bill, 1973

The motion for consideration of the Bill was moved by Dr. (Shrimati Sarojini Mahishi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. (Shrimati) Sarojini Mahishi.

The motion was adopted and the Bill, as amended, was passed.

13. Resolution—adopted

Shri Mohd. Shafi Qureshi moved the following Resolution:-

"That this House approves the recommendations made in paras 13, 16, 19, 20, 21 and 23 contained in the Sixth Report of the Committee appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance which was presented to Parliament on 16th December, 1974.

That this House further directs that the action taken by Government on the other recommendation made in the Report should be reported to the Committee."

The Resolution was adopted.

14. Government Bill-passed

The Delhi Municipal Corporation (Amendment) Bill, 1974, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:---

- (1) Shri H. K. L. Bhagat
- (2) Shri Jagadish Bhattacharyya
- (3) Shri Shashi Bhushan
- (4) Maulana Ishaque Sambhali

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

9.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday the 18th December, 1974).

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 18, 1974 Agrahayana 27, 1896 (Saka)

No. 450

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 516 and 518—522 were orally answered. Re plies to Starred Questions Nos. 515, 517, 523—528 and 530—534 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4930—5039 and 5041—5130 were laid on the Table.

3. Question of Privilege

Shri R. N. Goenka made submission about question of privilege against him.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1973-74.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the following parts (Hindi and English versions) of the Report of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial), under article 151(1) of the Constitution:—
 - Part II—Appraisal of the working of the National Coal Development Corporation Limited.
 - Part III—Appraisal of the working of the Cement Corporation of India Limited.

- (3) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1971-72 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
 - (ii) A statement (Hindi and Engish versions) showing reasons for delay in laying the above document.
- (4) (i) A copy of the Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1973 to 31st December, 1973, under section 62 of the said Act.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (5) A copy of the Central Wakf Council (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 2269 in Gazette of India dated the 7th September, 1974, under sub-section (3) of the section 8D of the Wakf Act, 1954.
- (6) A copy of the Indian Telegraph (Tenth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 665(E) in Gazette of India dated the 25th November, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A copy of the Bhakra Management Board Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1330 in Gazette of India dated the 14th December, 1974, under sub-section (3) of section 97 of the Punjab Reorganisation Act, 1966.
- (8) A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1972.
- (9) (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (a) The Gujarat Cinemas Regulation (Advertising Vans) (First Amendment) Rules, 1973, published in Notification No. GH-G 80 BCR 2972—2095-A in Gujarat Government Gazette dated the 17th May, 1973.
 - (b) The Bombay Cinema (Gujarat Second Amendment) Rules, 1973, published in Notification No. GH|G|115|BCR|3363-IV-A in Gujarat Government Gazette dated the 14th June, 1973.
 - (c) The Bombay Cinema (Gujarat Third Amendment) Rules, 1973, published in Notification No. GH|G|303|BCR-3270-7612|A in Gujarat Government Gazette dated the 29th November, 1973.

ŀ

(d) The Bombay Cinema (Gujarat Fourth Amendment) Rules, 1973, published in Notification No. GH|G|330|BCR|3370|9141-A in Gujarat Government Gazette dated the 27th December, 1973.

.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee of Privileges

Dr. Henry Austin presented the Thirteenth Report of the Committee of Privileges.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Dharnidhar Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Thirty-first Report on action taken by Government on the recommendations contained in their Fifteenth Report on the Ministry of Finance (Department of Revenue and Insurance)—Reservations for, and employment of, scheduled castes and scheduled tribes in the Life Insurance Corporation of India and facilities concessions provided to scheduled castes and scheduled tribes by the Life Insurance Corporation of India.
- (2) Thirty-second Report on action taken by Government on the recommendations contained in their Twenty-first Report on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for scheduled castes and scheduled tribes in Indian Institutes of Technology and Indian Institute of Science, Bangalore.
- (3) Thirty-third Report on action taken by Government on the recommendations contained in their Tenty-second Report on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh.

8. Report of Committee on Absence of Members

Shri Chandrika Prasad presented the Eighteenth Report of the Committee on Absence of Members from the Sittings of the House.

9. Minutes of Committee on absence of Members-Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 27th September, 31st October and 17th December, 1974, were laid on the Table.

10. Motions .

: (1) Shri Jyotirmoy Bosu moved the following motion:—

"That this House resolves that Shri Lalit Narain Mishra, a Member of this House and a member of Cabinet be removed from the membership of this House for committing serious improprieties and malpractices as could be seen from the Report of the Commission of Enquiry into the affairs of Bharat Sevak Samaj and in particular as reported in the said Commission Reports in Volume 11 (Eleven) page 97 paragraphs 29.94, 29.95, 29.96, page 98 paragraph 29.100, page 103 paragraphs 29.128, 29.129, page 110 paragraphs 29.146, 29.147, page 126 paragraph (xxi) and page 127 paragraph 29.194."

The following Members took part in the debate:—

- (1) Shri H. K. L. Bhagat
- (2) Shri K. M. "Madhukar"
- (3) Shri Nawal Kishore Sinha
- (4) Shri Yamuna Prasad Mandal
- (5) Shri Atal Bihari Vajpayee
- (6) Shri B. R. Shukla
- (7) Shri Somchand Solanki
- (8) Shri Narain Chand Parashar
- (9) Shri Janeshwar Misra
- (10) Shri Lalit Narayan Mishra
- (11) Shri Madhu Limaye
- (12) Shri D. P. Dhar

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

(2) Shri Shyamnandan Mishra moved the following motion:—

"That this House notes with deep concern the growing complaints about the functioning of the Election Commission and recommends that steps taken to enlarge and reconstitute the Commission in the interest of free and fair election."

His speech was not concluded.

8.10 P.M.

i,

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 1974)

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, December 19, 1974 Agrahayana 28, 1896 (Saka)

No. 451

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 535, 536, 538, 539, 542 and 544 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5131-5297 were laid on the Table.

3. Question of Privilege

Shri R. N. Goenka made submission about question of privilege against AIR for broadcasting certain matters as proceedings of the House although they were not in the official record of proceedings of the House dated the 4th December, 1974.

The Minister of Information and Broadcasting made a statement on the subject.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1973-74.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 699(E) (Hindi and English versions) published in Gazette of India dated the 6th December, 1974 making certain amendments to Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

IP.T.O.

•

- (3) A copy of Notification No. G.S.R. 1324 (Hindi and English versions) published in Gazette of India dated the 14th December, 1974 making certain amendment to Notification No. 11|F.No.297|1|72-ED dated the 27th March, 1973, under subsection (2) of section 33 of the Estate Duty Act, 1953.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1973-74.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the report and Cortified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1972-73, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (6) (i) A copy of the Gujarat Public Premises (Eviction of Unauthorised Occupants) Rules, 1974 (Hindi and English versions) published in Notification No. GH|J|23|74|EVC-1173|A-1 in Gujarat Government Gazette dated the 4th July, 1974 under section 18 of the Gujarat Public Premises (Eviction of Unauthorised Occupants) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy of the Annual Report of the Hindustan Latex Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (8) A copy of the Indian Iron and Steel Company. Board of Management (Allowances of the Members) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 400(E) in Gazette of India dated the 24th September, 1974, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking Over of Management) Act, 1972.
- (9) A copy of the Audited Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1971-72 together with the Audit Report thereon, under section 36 of the Employees State Insurance Act, 1948.
- (10) A statement (Hindi and E glish versions) on the action taken on proposed to be taken on the Conventions of Recommendations adopted at the Fifty-eighth Session of the International Labour Conference held at Geneva in June, 1973.
- (11) A statement (Hindi and English versions) regarding the ratification by India of the International Labour Organisation Convention (No. 123) concerning the Minimum Age for Admission to Employment Underground in Mines, 1965.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at the sitting held on the 17th December, 1974, Rajya Sabha agreed without any amendment to the Sick Textile Undertakings (Nationalisation) Bill, 1974, passed by Lok Sabha on the 11th December, 1974.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri A. K. Gopalan—11th November to 20th December, 1974 (Twelfth Session).
- (2) Shri Rasiklal Parikh—26th November to 20th December, 1974 (Twelfth Session).

7. Report of Estimates Committee

Shri Bhaoosahaib Dhamankar presented the Sixty-eighth Report of the Estimates Committee on the Ministry of Energy (Department of Coal)—Availability and Distribution of Coal.

8. Report of Committee on Government Assurances

Shri B. K. Daschowdhury presented the Tenth Report of the Committee on Government Assurances.

9. Minutes of Committee on Petitions-Laid on the Table

Minutes of the Forty-second to Fifty-first sittings of the Committee on Petitions, were laid on the Table.

10. Statement by Minister

The Minister of Commerce made a statement in response to the matter under rule 377 raised by Shri Chapalendu Bhattacharyyia in the House on the 4th December, 1974 regarding Mica and Shellac.

11. Motion regarding Joint Committee

Shri L. D. Kotoki moved the following motion:-

"That this House do appoint Dr. (Smt.) Sarojini Mahishi to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Niti Raj Singh Chaudhary."

The motion was adopted.

12. Motion regarding Report of Select Committee-Extension of Time

Shri Vasant Sathe moved the following motion:-

"That this House do further extend upto the last day of the first week of the next Budget Session (1975), the time for the presentation of the Report of the Select Committee on the Bill

further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964."

The motion was adopted.

13. Supplementary Demands for Grants (Pondicherry)-1974-75

Shri Pranab Kumar Mukherjee presented a statement showing Supplementary Demands for Grants in respect of the Union Territory of Pondicherry for the year 1974-75.

14. Government Bill-Introduced

The Salaries and Allowances of Members of Parliament (Amendment) Bill. 1974.

15. Matter Under Rule 377

Shri Noorul Huda raised matter regarding the reported agitation by Bodo Tribe people of Goalpara district (Assam) for realisation of the demand for Roman script.

16. Motion

Shri Madhu Dandavate moved the following motion:-

"That this House do consider the Report (1974) of the Sugar Industry Enquiry Commission—Volumes I and II, laid on the Table of the House on the 26th August, 1974."

The following Members took part in the debate:-

- (1) Shri Genda Singh
- (2) Shri D. K. Panda
- (3) Shri Bhagwat Jha Azad
- (4) Shri Murasoli Maran
- (5) Shri Sat Pal Kapur
- (6) Shri Prasannbhai Mehta
- (7) Shri Bibhuti Mishra
- (8) Shri Mahadeepak Singh Shakya
- (9) Shri Vasant Sathe
- (10) Shri Janeshwar Misra
- (11) Shri Narsingh Narain Pandey
- (12) Shri Noorul Huda
- (13) Shri M. Ram Gopal Reddy
- (14) Shri Shibban Lal Saksena
- (15) Shri Nawal Kishore Sinha
- (16) Shri P. G. Mavalankar

The discussion was not concluded. 7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 1974)

S. L. SHAKDHER, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 20, 1974 Agrahayana 29, 1896 (Saka)

NO. 452

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 555—559 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5298—5497 were laid on the Table.

A statement by the Deputy Minister of Commerce (i) correcting the reply given on the 1st December, 1972 to Unstarred Question No. 2603, regarding export of woollen cloth and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Privilege Matters

- (1) The Speaker gave his ruling on question of privilege against Shri R. N. Goenka, M.P., sought to be raised by Sarvashri Priya Ranjan Das Munsi, Bhogendra Jha, S. M. Banerjee, K. P. Unnikrishnan, Dinesh Chandra Goswami, Darbara Singh and Shashi Bhushan on the 13th and 16th December, 1974.
- (2) The Speaker gave his ruling on question of privilege against All India Radio sought to be raised by Shri R. N. Goenka on the 19th December, 1974, about All India Radio having broadcast certain matters as proceedings of the House although they were not in the official record of proceedings of the House dated the 4th December, 1974
- (3) The Speaker informed the House of the explanation received from the Editor of the *Jugantar*, Calcuttà, in regard to the question of privilege given notice of by Shri Jyotirmoy Bosu, regarding alleged unfaithful reporting of certain proceedings of the House. The matter was treated as closed.

4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following Notifications (Hindi and English

- Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength)
 Twenty-fourth Amendment Regulations, 1974, published in
 Notification No. G.S.R. 1299 in Gazette of India, dated the
 7th December, 1974.
- (ii) The Indian Administrative Service (Pay) Twenty-third Amendment Rules, 1974, published in Notification No. G.S.R. 1300 in Gazette of India, dated the 7th December, 1974.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial)—Part IV—Appraisal of the working of the Cochin Refineries Limited, under article 151(1) of the Constitution.
- (3) A copy of Notification No. G.S.R. 691(E) (Hindi and English versions) published in Gazette of India, dated the 17th December, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (4) A statement correcting the reply given on the 16th December. 1974 to Unstarred Question No. 4569 by Shri Madhu Dandavate regarding Finding of U.P. Land Reforms Committee on Violation of Land Ceiling Laws.
- (5)(i) A copy of the Gujarat Agricultural Produce Markets (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHKH-57-74-APM-1073-24194-D in Gujarat Government Gazette dated the 9th May, 1974, under subsection (5) of section 59 of the Gujarat Agricultural Produce Markets Act, 1963, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) (a) A copy each of the following Gujarat Notification under sub-section (4) of section 323 of the Gujarat Panchayat Act, 1961, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
 - (i) The Gujarat Panchayat Service (Casual Leave and Special Casual Leave) (Amendment) Rules, 1974, published in Notification No. KP|23|PSR|1072|10526|TH in Gujarat Government Gazette, dated the 6th February, 1974, together with an explanatory note.
 - (ii) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, published in Notification No. KP|16(74)|PRR|1072|122|TH in Gujarat Government

- Gazette dated the 6th March, 1974 together with an explanatory note.
- (iii) The Baroda District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP|189| PRR|1067|6310|TH in Gujarat Government Gazette dated the 19th August, 1974 together with an explanatory note.
- (iv) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, published in Notification No. KP|220|PRN|1071|8212|TH in Gujarat Government Gazette dated the 11th October, 1974 together with an explanatory note.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.
- (c) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications.
- (7) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1165 in Gazette of India dated the 2nd November, 1974, under sub-section (3) of section 13 of the Central Silk Board Act. 1948.
- (8) A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 23(6) of the Monopolies and Restrictive Trade Practices Act, 1969, on the proposal of M|s. Karam Chand Thapar and Bros. (Coal Sales) Limited for acquisition of certain equity shares of M|s. Malwa Sugar Mills Company Ltd., and the order dated the 30th July, 1973 of the Central Government thereon, under section 62 of the said Act.
- (9) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1973-74, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Homoeopathy Central Council Act, 1973:—
 - (i) S.O. 460(E) published in Gazette of India dated the 30th July, 1974.
 - (ii) S.O. 469(E) published in Gazette of India dated the 2nd August, 1974.
 - (iii) S.O. 482(E) published in Gazette of India dated the 6th August, 1974.

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1973.
- (ii) Annual Report of the Indo-Burma Petroleum Company Limited Calcutta, for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following documents (Hindi version) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
- (i) Report on the police firing at Village Parthampura District Baroda on the 14th August, 1972.
 - (ii) Memorandum of Action taken on the Report.
 - (13) A copy of Notification No. G.S.R. 684(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (14) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:

Fourth Lok Sabha

- (i) Statement No. XXVI—Eleventh Session, 1970.
- (ii) Statement No. XXXI—Twelfth Session, 1970.

Fifth Lok Sabha

- (iii) Statement No. XXXIV—Second Session, 1971.
- (iv) Statement No. XXV—Fourth Session, 1972-
- (v) Statement No. XVII-Fifth Session, 1972.
- (vi) Statement No. XV-Sixth Session, 1972.
- (vii) Statement No. XVIII-Seventh Session, 1973.
- (viii) Statement No. XII—Eighth Session, 1973.
- (ix) Statement No. X-Ninth Session, 1973.
- (x) Statement No. X1—Tenth Session, 1974.
- (xi) Statement No. IV-Eleventh Session, 1974.
- (xii) Statement No. I—Twelfth Session, 1974.

- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1972-73.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur (for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Cotton Textiles (Control) Second Amendment Order, 1974 (Hindi and English versions) published in Notification No. S.O. 3147 in Gazette of India dated the 30th November, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi., for the year 1973-74.
 - (b) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1973.
 - (b) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1973 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) Report (1974) of the Tariff Commission on the continuance of protection to the Dye-intermediates Industry.
 - (b) Government Resolution No. 12(1)-Tar 74, dated the 17th December, 1974, (Hindi and English versions) notifying Government's decisions on the above Report.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1973, under section 18 of the Press Council Act, 1965.

- (20) A copy of the Indian Museum (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1275 in Gazette of India dated the 30th November, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (21) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1971-72 along with the Audit Report thereon (Hindi and English versions) under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts of the Employees' State Insurance Corporation for the year 1971-72 and the Audit Report thereon.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 19th December, 1974, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Niti Raj Singh Chaudhary from the membership of the said Joint Committee.
- (ii) That at its sitting held on the 19th December, 1974, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972, in the vacancy of Shri Amar Nath Chawla.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1974, passed by Lok Sabha on the 17th December, 1974.
- (iv) That at its sitting held on the 19th December, 1974, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1974, passed by Lok Sabha on the 16th December, 1974.

6. Minutes of Committee on Private Members' Bills and Resolutions—Laid on the Table

Minutes of the Forty-sixth to Forty-ninth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

7. Report of Joint Committee on Offices of Profit

Shri Jagannathrao Joshi presented the Eleventh Report of the Joint Committee on Offices of Profit.

8. Report of Estimates Committee

Shri M. G. Uikey presented the Sixty-ninth Report of the Estimates Committee on the Planning Commission—Development of Backward Areas.

9. Report of Committee on Subordinate Legislation

Dr. Kailas presented the Fourteenth Report of the Committee on Subordinate Legislation.

10. Reports of Railway Convention Committee

Shri S. A. Kader presented the Fourth and Fifth Reports of the Railway Convention Committee, 1973 on action taken by Government on the recommendations contained in the Third and Fourth Reports of the Railway Convention Committee, 1971 on Commercial and Allied Matters, Parts I and II respectively.

11. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Dharnidhar Basumatari laid on the Table a copy each of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Gujarat in September-October, 1974.
- (2) Report of Study Tour of Study Group II of the Committee on its visit to Rajasthan in October, 1974.

12. Presentation of Petition

Shri Balakrishna Venkanna Naik presented a petition signed by Shri Ramanath Mendon General Secretary Akhila Karnataka Fishermen's Parishad, Mangalore: and others regarding danger to marine life by pollution from a Caustic Soda Plant being set up at Karwar.

13. Statements by Ministers

- , (1) The Minister of State for Home Affairs laid on the Table a statement regarding an alleged bomb incident at the residence of Shri Bhogendra Jha, M.P. on the 17th December, 1974.
- (2) The Minister of Finance made a statement regarding grant of additional dearness allowance due to the Central Government employees in terms of the recommendations of the Third Pay Commission as accepted by Government.

- · (3) The Minister of Education, Social Welfare and Culture laid on the Table a statement regarding proposed amendment of the Delhi University Act.
- (4) The Minister of Education, Social Welfare and Culture laid on the Table a statement in response to the matter raised by Shri Madhu Limaye in the House regarding recommendation of the President for introduction of the Delhi Dramatic Performances Bill given notice of by him on the 12th November, 1974.
- (5) The Minister of State for Petroleum and Chemicals laid on the Table a further statement regarding implementation of the award given by the Union Labour Minister about the reinstatement of some former employees of the Antibiotics Plant of Indian Drugs and Pharmaceuticals Limited, Rishikesh.
- (6) The Minister of State for Home Affairs laid on the Table a statement regarding N.D.M.C. dues to the Delhi Municipal Corporation.
- *(7) On behalf of the Minister of Home Affairs, the Minister of Parliamentary Affairs laid on the Table a statement regarding the demand of the Bodos for Roman script.
- **(8) The Minister of State for Finance laid on the Table a statement regarding reported sabotage resulting in damage to and immobilisation of two speed boats.

14. Motions

. . . .

(1) Shri Bedabrata Barua moved the following motion:—

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy of Shri Amar Nath Chawla and do resolve that Dr. (Smt.) Sarojini Mahishi, a member of Lok Sabha, be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

(2) Shri Bedabrata Barua moved the following motion:-

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Nitiraj Singh Chaudhary and do resolve that Dr. (Smt.) Sarojini Mahishi, a member of Lok Sabha, be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

15. Government Bill-Introduced

The Indian Tariff (Amendment) Bill, 1974.

^{*}Laid at 2.45 P.M.

^{**}Laid at 4.05 P.M.

16. SUBMISSIONS were made by several Members regarding various matters.

17. Supplementary Demands for Grants (Gujarat)-1974-75 .

Discussion on the Supplementary Demands for Grants Nos. 14, 15, 31, 38; 44; 46; 50; 53; 55; 56; 59; 60; 62; 69; 71; 73; 77; 85; 91; 94; 95; 102; 109; 116; 118; 124; 131 and 146 in respect of the Budget for the State of Gujarat for the year 1974-75, presented to the House on the 17th December, 1974, commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Gujarat) for 1974-75, were voted in full.

@18. Motion Regarding Forty-Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Sukhdeo Prasad Verma moved the following motion:—

"That this House do agree with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1974."

The motion was adopted.

. 19. Government Bill-Introduced

The Gujarat Appropriation (No. 5) Bill, 1974.

20. Government Bill—Passed

The Gujarat Appropriation (No. 5) Bill, 1974.

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

21. Supplementary Demands for Grants (Pondicherry)-1974-75

Discussion on the Supplementary Demands for Grants Nos. 4 to 27, 30 to 32 and 34 in respect of the Budget for the Union territory of Pondicherry for the year 1974-75, presented to the House on the 19th December, 1974, commenced and was concluded.

@Moved at 4.40 P.M.

14:

[P.T.O.

1 / Was

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Pondicherry) for 1974-75, were voted in fall.

22. GOVERNMENT BILL—INTRODUCED

The Pondicherry Appropriation (No. 3) Bill, 1974.

23. GOVERNMENT BILL—PASSED

The Pondicherry Appropriation (No. i) Bill, 1974

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

24. GOVERNMENT BILL-PASSED

The Salaries and Allowances of Members of Parliament (Amendment)

Bill 1974.

The motion for consideration of the Bill was moved by Shri K. Raghu Ramaiah.

The following Members took part in the debate:-

- (1) Shri Erasmo de Sequeira
- (2) Shri S. M. Banerjee
- (3) Shri Dinen Bhattacharya
- (4) Shrimati Subhadra Joshi
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri Nawal Kishore Sinha
- (7) Sardar Swaran Singh Sokhi
- (8) Shri Chapalendu Bhattacharyyia
- (9) Shri Panna Lal Barupal
- (10) Shri Dhamidhar Basumatari
- (11) Shri K. Gopal
- (12) Dr. Kailas

....

(13) Shri P. G. Mavalankar

- (14) Shri Yamuna Prasad Mandal
- (15) Shrimati Sahodrabai Rai

Shri K. Raghu Ramaiah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Raghu • Ramaiah,

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. M. Banerjee .
- (3) Shri Jagannathrao Joshi
- (4) Shri K. Raghu Ramaiah

The motion was adopted and the Bill was passed

25. MOTION

Shri Samar Guha moved the following motion:—

"That this House do consider the Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose, laid on the Table of the House on the 3rd September, 1974."

H₁, speech was not concluded.

(Lok Sabha adjourned sine die at 8.02 P.M.)

Lis

S. L. SHAKDHER, Secretary-General.